

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

Miscellaneous Application No.01/2025/EZ

In

Original Application No. 116/2022/EZ

IN THE MATTER OF:

RAMAKANTA ROUT & ORS.

...APPLICANT(S)

VERSUS

STATE OF ODISHA & ORS.

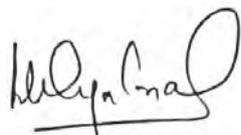
...RESPONDENT(S)

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RESPONDENTS
COLLECTOR
BARGARH

THROUGH:



VARUN MISHRA

ADVOCATE

Add.: 501, Nilgiri Apartments,
9, Barakhamba Road,
New Delhi – 110001

Date: 12.05.2025

Mob: +91-9953325221

Place: New Delhi

Email: varun@vmchambers.com

SI No. 538
12/04/2023

BEFORE THE NATIONAL GREEN TRIBUNAL

EATERN ZONE BENCH, KOLKATA

Original Application No. 116/2022/EZ

IN THE MATTER OF:

RAMAKANTA ROUT & ORS.

...APPLICANT(S)

VERSUS

STATE OF ODISHA & ORS.

...RESPONDENT(S)

AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2

I, Shri Aditya Goyal, S/o- Dr. Alok Goyal, about 31 years, working as the District Collector, Baragarh, having office at PO/Dist-Baragarh, Odisha-768028, do hereby solemnly affirm and declare as under:

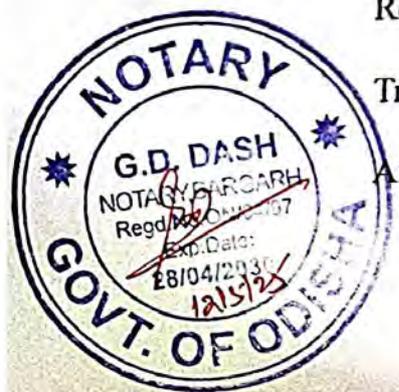
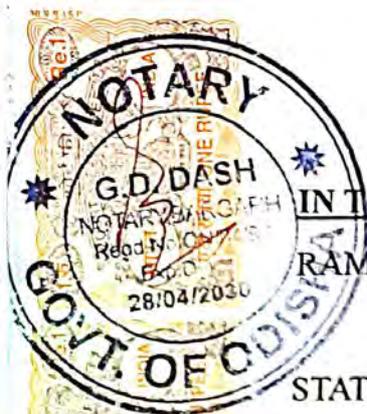
1. I am presently working as the District Collector, Baragarh and as such, I am duly authorized to file this present Affidavit on behalf of the Respondents.

I am well acquainted with the facts and circumstances of the instant case which are based on the records of this office, and am, as such, competent to affirm this Affidavit.

3. I have read and understood the contents of the present Affidavit. The contents thereof are true and no part of it is false and nothing material has been concealed there from.

4. The present Affidavit is being filed only to show the status of the Respondents' compliance with the directions passed by this Hon'ble Tribunal in order dated 23.03.2023 in O.A.116/2022/EZ. The present Affidavit does not deal with the other contentions raised by the

Aditya Goyal
COLLECTOR
BARAGARH



Petitioner in O.A. 116/2022/EZ. The answering Respondent reserves it right to filed a detailed affidavit on merit, if this Hon'ble Tribunal so deems fit and necessary.

BRIEF BACKGROUND

5. By way of O.A. 116/2022/EZ filed in this Hon'ble Tribunal the Applicants challenged the use of Bargarh Municipality Plot Nos. 8355 and 8357, Khata No. 26, and Plot No. 8360, Ac. 1.56 Decimal in Ward No. 15 as a dumpsite on the ground that the same is located close to human habitation which is causing air, water and soil pollution.
6. The said O.A. was disposed of by this Hon'ble Tribunal *vide* order dated 23.03.2023 with the following directions:

"26. We, therefore, dispose of this Original Application with the following directions: -

- (i) *The amount of Rs.1,84,42,800/- (Rupees One crore eighty-four lakh forty-two thousand eight hundred only) shall be deposited by the State Government in an ESCROW account to be utilized for the remediation measures for treatment of the legacy waste as well Bio-mining and all other remedial measures as may be required for Bargarh Municipality.*
- (ii) *The Municipality has itself proposed setting up of five Sewage Treatment Plants (STPs) of 125 KLD at five different locations inside the municipality, we, therefore, direct the said STPs to be installed and made operational by 31.12.2023.*
- (iii) *So far as treatment of legacy waste is concerned, we direct the Bargarh Municipality to ensure complete treatment of legacy waste through Bio-mining/Micro*

Ashish Chandra
COLLECTOR
BARGARH



Composting Centers/ Material Recovery Facilities by 31.12.2023.

(iv) *The Inspection Report shows that waste is being transported at present to a common waste disposal facility located at Amasranga, Sundargarh. We direct that the said dumpsite shall comply with the directions required in the siting criteria for such dumpsite as per Schedule I of the Solid Waste Management Rules, 2016. The dumpsite shall be provided with a surrounding boundary wall as per rules.*

27. *We further direct that till complete remediation of the legacy waste at the present dumpsite of 51,476 MT is achieved the present dumpsite shall be secured by a boundary wall construction of which will be completed within a period of two months.*

28. *Legacy waste dumpsites have resulted in huge damage to the environment and population in the vicinity of such dumpsites who have suffered in safety, health and comfort. For compensating them for such damage, one third of land occupied by legacy dump sites (on reclamation) needs to be reserved for dense forest and in the process of afforestation, Campa Funds can be utilized in accordance with the provisions of Compensatory Afforestation Fund Management and Planning Authority Act, 2016 (CAMPA Act)."*

Abhishek Choudhary
COLLECTOR
SUNDARGARH

7. The present affidavit is being filed pursuant to the order dated 19.03.2025 passed by the Hon'ble National Green Tribunal Eastern Zone Bench, Kolkata whereby Respondents were directed to file a affidavit bringing the status of their compliance with order dated 23.03.2023 passed by this Hon'ble Tribunal in O.A. 116/2022/EZ.



SUBMISSIONS

A. RE: Direction at Paragraph 26 of the Order dated 23.03.2023

- i. As per the kind direction passed by this Hon'ble Tribunal in paragraph 26(i) of order dated 23.03.2023 in O.A. No. 116/2022/EZ, an amount of Rs.1,84,42,800/- (Rupees One Crore Eighty-Four Lakh Forty-Two Thousand Eight Hundred Only) was to be deposited by the State Government in an ESCROW account, earmarked for undertaking remedial measures for the treatment of legacy waste, including bio-mining and any other necessary remedial activities within the jurisdiction of Bargarh Municipality.
- ii. In this context, the Answering Respondent submits that, out of the above said amount, Rs.1,21,99,000/- (Rupees One Crore Twenty-One Lakh Ninety-Nine Thousand Only) has been received *vide* Letter Nos. 21824, 21830 & 21836 dated 23.10.2024 and Letter Nos. 27921, 27936 & 27942 dated.24.12.2024 issued by the Housing and Urban Development Department, Bhubaneswar, Odisha. A copy of the letters dated 23.10.2024 and 24.12.2024 are annexed herewith and marked as **Annexure-A**.
- iii. It is further submitted that in this connection, the bio-mining process is currently ongoing in the land bearing Plot Nos. 8355 & 8357 of Khata No.26 in Mouza-Bargarh under Bargarh Tehsil with an extent of total area of Ac.1.56 dec.


COLLECTOR
BARGARH



- iv. As per the latest drone survey conducted by the Bargarh Municipality on 21.04.2025, the quantity of legacy waste remaining at the dumpsite has been assessed to be 4,914.88 MT. The detailed Drone Survey Report for Bargarh Dump yard is annexed herewith and marked as Annexure-B.
- v. The Bargarh Municipality had initially proposed the establishment of five Sewage Treatment Plants (“STPs”), each with a capacity of 125 KLD, at five different locations within the Bargarh Municipal Area.
- vi. Accordingly, directions were issued to the Municipality to install these STPs and make them operational by 31.12.2023. However, due to the non-availability of suitable land within the municipal limits, and keeping in view the future expansion needs of the town, a detailed site survey was conducted by the Municipality on the basis of which it has now been proposed that a single waste water treatment plant of a capacity of 12 MLD be constructed on Plot No.878, Ac.2.10 dec, Plot No.880, Ac.0.54 dec., Plot No.881, Ac.5.61 dec. (Total Ac.8.25 dec.) of Khata No.603 of Mouza-Ruhungia in Tora RI Circle under Bargarh Tehsil.
- vii. This aforementioned single waster water treatment plant has more capacity than the five previously proposed STPs in terms of waste water treating capacity. In this regard, a proposal has been submitted to the Principal Secretary, Housing and Urban Development


COLLECTOR
BARGARH



Department, Bhubaneswar, Odisha vide letter No.6624/(G&M) dated.03.05.2025, seeking approval and necessary action. A copy of the proposal dated 03.05.2025 submitted to the Principal Secretary, Housing and Urban Development Department, Bhubaneswar, Odisha vide letter No.6624/(G&M) is annexed herewith and marked as **Annexure-C.**

- viii. The answering Respondent also submits that the Municipal Council of Bargarh does not directly collect biomedical waste generated by the various hospitals. The healthcare facilities in Bargarh district utilize the services of the Common Bio-Medical Waste Treatment Facility ("CBMWTF") located at Sialbahali, Bolangir, operated by M/s Renewable Envirogic Pvt. Ltd., which was previously dumped at Amasranga, Sundargarh.
- ix. The overall management of biomedical waste generated within the Bargarh Municipal area has been observed to be compliant with the provisions of the relevant Biomedical Waste Management Rules, 2016.
- x. The general (non-biomedical) waste generated from the hospitals within the Bargarh Municipal area is collected and managed by the Municipal Council of Bargarh as a part of its regular solid waste management system. A copy of letter No. 5669/PH-BMWM-01/2023 dated 25.08.2023 issued by the Directorate of Public Health,

M. S. Singh
COLLECTOR
BARGARH



Department of Health & Family Welfare, Government of Odisha along with the Notification dated 24.08.2023 on rates to be charged from HCFs by all the CBWTDFs is annexed herewith and marked as **Annexure-D**.

B. RE: Direction at Paragraph 27 of the Order dated 23.03.2023

The dumpsite has been secured with a boundary wall of 420 feet long and 12 feet height at Ward No.15, Bargarh Municipality, which helps in preventing contamination and protecting the surrounding area. A copy of the still images showing the boundary wall at Ward No.15, Bargarh Municipality is annexed herewith and marked as **Annexure-E**.

RE: Direction at Paragraph 28 of the Order dated 23.03.2023

- i. Finally, the answering Respondent submits that in line with the directive of this Hon'ble Tribunal that one-third of the area on the reclaimed dump site is to be reserved as a dense forest, Bargarh Municipal Council has proposed to take afforestation initiative within the reclaimed dumpsite area as a means of shouldering responsibility.
- ii. In view of the above, a request letter has been sent to the Divisional Forest Officer (DFO), Bargarh vide Letter No.2038 dated.03.05.2025 by the Executive Officer, Bargarh Municipality, for seeking approval and support for undertaking Compensatory Afforestation Plantation in one-third of the reclaimed area, specifically over the land bearing Plot

Abhishek Chandra
COLLECTOR
BARGARH



No.8355 & 8357 of Khata No.26, Ac.1.56 dec. in Mouza-Bargarh under Bargarh Tahasil by utilizing the CAMPA Funds accordingly. A copy of the request letter dated 03.05.2025 issued by the Office of the Municipal Council of Bargarh is annexed herewith and marked as Annexure-F.

Helya Lal
 DEPONENT
 COLLECTOR
 BARGARH

VERIFICATION

Verified at Bargarh on this 12th day of May 2025 that the contents of the above Affidavit are true and correct to the best of my knowledge derived from official records, no part of it is false and nothing material has been concealed therein. The Annexures to the Affidavit are true copies of their respective originals.



I identify by me
[Signature]
 12/5/2025
 Adv. Bargarh

Helya Lal
 DEPONENT
 COLLECTOR
 BARGARH

The document - Aditya Goyal

having been identified by Sri G.D. Dash
 Advocate solemnly affirmed & sworn before me on
 at 12th day of May 2025 at about
10:30 A.M./P.M. with the copy of the same in my residence
 at Bargarh

Readover & explained the contents this affidavit
 to the deponent who seemed properly understand the
 contents at the time of swearing this affidavit.

[Signature]
 12/5/25
G.D. DASH, Notary Bargarh.
 Regd No. ONA/197

GOVERNMENT OF ODISHA
HOUSING AND URBAN DEVELOPMENT DEPARTMENT

Sanction No. 202465146993 / Sanction Date: 23/10/2024

S.O. No. 147

File No. HUD-SANT-SCH-0034-2019

Issue No. 21824 Dtd. 23.10.2024

To:

The Accountant General(A & E),
Odisha, Bhubaneswar.

Sir/Madam,

I am directed to convey the sanction / release of Grant-in-aid in favour of

1 ANANDAPUR MUNICIPALITY	Rs.1544000/- (Rupees Fifteen Lakh Forty Four Thousand Only.)
2 ANGUL MUNICIPALITY	Rs.1538500/- (Rupees Fifteen Lakh Thirty Eight Thousand Five Hundred Only.)
3 BALANGIR MUNICIPALITY	Rs.2980000/- (Rupees Twenty Nine Lakh Eighty Thousand Only.)
4 BALASORE MUNICIPALITY	Rs.1538500/- (Rupees Fifteen Lakh Thirty Eight Thousand Five Hundred Only.)
5 BARBIL MUNICIPALITY	Rs.1538500/- (Rupees Fifteen Lakh Thirty Eight Thousand Five Hundred Only.)
6 BARAGARH MUNICIPALITY	Rs.2519000/- (Rupees Twenty Five Lakh Nineteen Thousand Only.)
7 BARIPADA MUNICIPALITY	Rs.1538500/- (Rupees Fifteen Lakh Thirty Eight Thousand Five Hundred Only.)
8 BASUDEVPUR MUNICIPALITY	Rs.1538500/- (Rupees Fifteen Lakh Thirty Eight Thousand Five Hundred Only.)
9 BELPAHAR MUNICIPALITY	Rs.1538500/- (Rupees Fifteen Lakh Thirty Eight Thousand Five Hundred Only.)
10 BHADRAX MUNICIPALITY	Rs.8378000/- (Rupees Eighty Three Lakh Seventy Six Thousand Only.)
11 BHAWANIPATNA MUNICIPALITY	Rs.7653000/- (Rupees Seventy Six Lakh Fifty Three Thousand Only.)
12 BIRAMITRAPUR MUNICIPALITY	Rs.447000/- (Rupees Four Lakh Forty Seven Thousand Only.)
13 BRAJARAJNAGAR MUNICIPALITY	Rs.1538500/- (Rupees Fifteen Lakh Thirty Eight Thousand Five Hundred Only.)
14 VYASANAGAR MUNICIPALITY JAJPUR ROAD	Rs.1538500/- (Rupees Fifteen Lakh Thirty Eight Thousand Five Hundred Only.)
15 CHOUDWAR MUNICIPALITY	Rs.1538500/- (Rupees Fifteen Lakh Thirty Eight Thousand Five Hundred Only.)
16 DEOGARH MUNICIPALITY	Rs.42000/- (Rupees Forty Two Thousand Only.)
17 DHENKANAL MUNICIPALITY	Rs.1538500/- (Rupees Fifteen Lakh Thirty Eight Thousand Five Hundred Only.)
18 GUNJIPUR MUNICIPALITY	Rs.158000/- (Rupees One Lakh Fifty Eight Thousand Only.)
19 HINJILICHT MUNICIPALITY	Rs.1538500/- (Rupees Fifteen Lakh Thirty Eight Thousand Five Hundred Only.)
20 JAGATSingHPUR MUNICIPALITY	Rs.1538500/- (Rupees Fifteen Lakh Thirty Eight Thousand Five Hundred Only.)
21 JAJPUR MUNICIPALITY	Rs.1538500/- (Rupees Fifteen Lakh Thirty Eight Thousand Five Hundred Only.)
22 JALESWAR MUNICIPALITY	Rs.1538500/- (Rupees Fifteen Lakh Thirty Eight Thousand Five Hundred Only.)
23 JATNI MUNICIPALITY	Rs.1538500/- (Rupees Fifteen Lakh Thirty Eight Thousand Five Hundred Only.)
24 JEYPORE MUNICIPALITY	Rs.4311000/- (Rupees Forty Three Lakh Eleven Thousand Only.)
25 JHARSUGUDA MUNICIPALITY	Rs.25125000/- (Rupees Twenty Five Lakh Twenty Five Thousand Only.)

Signature valid

Digitally signed by
Name: 20241023
Date: 2024.10.23 17:01:00
Reason: I am the Author

Annexure to Schedule-I

1. **Saction Ordor No** 202465146993 Date NA with File No. HUD-SANT-SCII-0034-2019
 2. Sl. of GIA register maintained by the Sanction Authority / Counter Signing Authority

1. Name of the Grantee : GOHUDULBMPL0004 BARAGARH MUNICIPALITY
 2. Category of Grantee : Urban Local Bodies(Category)- MUNICIPALITIES(Sub-category)
 3. Purpose of the Grant : SANCTION OF FUND UNDER SOLID WASTE MANAGEMENT (STATE PLAN) IN FAVOUR OF MUNICIPALITIES FOR FY 2024-25
 4. Whether conditional /unconditional. Unconditional If conditional specify conditions:

5. Amount sanctioned in cash : Rs. 2519000
 6. Amount sanctioned in kind (Specify in value and in quantitative terms) Rs. 0
 7. Whether Recurring/ Non-Recurring : Non-Recurring
 8. Break-up of the Grant-in-aid (drawl is to be made separately for salary, Non-salary (Others) and creation of Capital Asset)

Salary	Non-Salary(Others)	For creation of Capital	Total
		2519000	2519000

9. Time limit is 31/03/2025 for utilization of GIA now sanctioned.-
 10. Whether Grant-in-aid Register maintained by the Countersigning officer/ Drawing & Disbursing Officer No

11. Designation of the Countersigning Officer :
 12. Designation of the drawing and disbursement officer. OLSHUD001 - UNDER SECRETARY TO GOVERNMENT HOUSING & URBAN DEVELOPMENT DEPARTMENT, BHUBANESWAR
 13. Name of the Treasury/ Special Treasury/ Sub-Treasury in which GIA bill is to be presented for drawl. 1892 - Bhubaneswar Special Treasury No. II OLA Campus

14. Detailed Head of Accounts under which Expenditure is to be booked.

Grants No.	Major Head	Sub-Major Head	Minor Head	Sub Head	Detailed Head	Object Head	NP/SP/CP /CSP	(Sector)State/Dist/None	Charged/ Voted	Normal/ TASP/SCSP
13	2217	05	192	2132	41091	908	SSS	District Sector	Voted	NORMAL

15. Cumulative amount of Grant-in-aid available with the Grantee institution for expenditure during the Year.

i. Opening balance of the unspent balance as on 1st day of April of the year.	Rs.	0
ii. Fund so far sanctioned/ released during the year.	Rs.	0
iii. Fund now sanctioned in this year.	Rs.	2519000
IV. Total fund available with the Grantee during the current financial year. (i + ii + iii)	Rs.	2519000
16. Expenditure so far incurred during the year up to	Rs.	0
17. Balance available for expenditure during the year [15(iv)-16]	Rs.	2519000
18. Whether U.C. is required to be furnished		Required

19. Utilisation Certificate furnished so far during the year under Report (i+ii+iii)
 I For the year (t-2)
 II. For the year (t-1)

Signature valid

Digitally Signed
 Date: 23-03-2025
 Reason: D-Signature
 Location: IFMR, Odisha

III. For the year t, if any. (year under report or current financial year)	Rs.	0
20. Balance U.C. pending:		
a. As on 1st April of the year t (year under report or current financial year)	Rs.	0
b. Balance U.C. pending so far as on date of sanction[20(a)-19(III)] _____	Rs.	0

21. Whether audited statement of expenditure is required to be furnished, if so indicate the details. No

22. Other Condition & Stipulation:

- I. Whether the Grant-in-aid is subject to audit/test check by the Accountant General. No
- II. Assets created should not, without prior sanction of Government be disposed of encumbered or utilized for the purpose other than for which Grant-in-aid are sanctioned.
- III. The achievement cum performance report should be furnished in annexure VII to FD.O.M. No-FIN-COD-Rule-0006/-2014-F/21241.dt.17-07-2014 along with the UC.
- IV. The grantee institution and the Sanctioning Authority should maintain Asset Register in the format.

23. Name and Designation of Sanctioning Authority: Principal Secretary to Govt., Housing and Urban Development Department

Signature

Name
Designation of the Sanction Issuing Authority

Signature valid

Digitally Signed
Name: BSWW/01/19/2014
Date: 23-Oct-2014 11:01:01
Reason: I, Sanctioning Authority Approve
Location: FMS/CD/HR

GOVERNMENT OF ODISHA
HOUSING AND URBAN DEVELOPMENT DEPARTMENT

Sanction No. 202465147065 / Sanction Date:23/10/2024

S.O.No. 148

File No. HUD-SANT-SCH-0034-2019

Issue No. 21830 Dtd. 23.10.2024

To.

The Accountant General(A & E),
Odisha, Bhubaneswar.

Sir/Madam,

I am directed to convey the sanction / release of Grant-in-aid in favour of

1. ANANDAPUR MUNICIPALITY	Rs.437900/- (Rupees Four Lakh Thirty Seven Thousand Nine Hundred Only.)
2. ANGUL MUNICIPALITY	Rs.435850/- (Rupees Four Lakh Thirty Five Thousand Eight Hundred Fifty Only.)
3. BALANGIR MUNICIPALITY	Rs.845000/- (Rupees Eight Lakh Forty Five Thousand Only.)
4. BALASORE MUNICIPALITY	Rs.435850/- (Rupees Four Lakh Thirty Five Thousand Eight Hundred Fifty Only.)
5. BARBIL MUNICIPALITY	Rs.435850/- (Rupees Four Lakh Thirty Five Thousand Eight Hundred Fifty Only.)
6. BARAGARH MUNICIPALITY	Rs.714000/- (Rupees Seven Lakh Fourteen Thousand Only.)
7. BARIPADA MUNICIPALITY	Rs.435850/- (Rupees Four Lakh Thirty Five Thousand Eight Hundred Fifty Only.)
8. BASUDEVPUR MUNICIPALITY	Rs.435850/- (Rupees Four Lakh Thirty Five Thousand Eight Hundred Fifty Only.)
9. BELPAHAR MUNICIPALITY	Rs.435850/- (Rupees Four Lakh Thirty Five Thousand Eight Hundred Fifty Only.)
10. BHADRAK MUNICIPALITY	Rs.2373000/- (Rupees Twenty Three Lakh Seventy Three Thousand Only.)
11. BHAWANIPATNA MUNICIPALITY	Rs.2168000/- (Rupees Twenty One Lakh Sixty Eight Thousand Only.)
12. BIRAMITRAPUR MUNICIPALITY	Rs.126000/- (Rupees One Lakh Twenty Six Thousand Only.)
13. BRAJARAJNAGAR MUNICIPALITY	Rs.435850/- (Rupees Four Lakh Thirty Five Thousand Eight Hundred Fifty Only.)
14. VYASANAGAR MUNICIPALITY JAJPUR ROAD	Rs.435850/- (Rupees Four Lakh Thirty Five Thousand Eight Hundred Fifty Only.)
15. CHOUDWAR MUNICIPALITY	Rs.435850/- (Rupees Four Lakh Thirty Five Thousand Eight Hundred Fifty Only.)
16. DEOGARH MUNICIPALITY	Rs.12000/- (Rupees Twelve Thousand Only.)
17. DHENKANAL MUNICIPALITY	Rs.435850/- (Rupees Four Lakh Thirty Five Thousand Eight Hundred Fifty Only.)
18. GUNUPUR MUNICIPALITY	Rs.45000/- (Rupees Forty Five Thousand Only.)
19. HINJILICUT MUNICIPALITY	Rs.435850/- (Rupees Four Lakh Thirty Five Thousand Eight Hundred Fifty Only.)
20. JAGATSINGHPUR MUNICIPALITY	Rs.435850/- (Rupees Four Lakh Thirty Five Thousand Eight Hundred Fifty Only.)
21. JAJPUR MUNICIPALITY	Rs.435850/- (Rupees Four Lakh Thirty Five Thousand Eight Hundred Fifty Only.)
22. JALESWAR MUNICIPALITY	Rs.435850/- (Rupees Four Lakh Thirty Five Thousand Eight Hundred Fifty Only.)
23. JATNI MUNICIPALITY	Rs.435850/- (Rupees Four Lakh Thirty Five Thousand Eight Hundred Fifty Only.)
24. JEYPORE MUNICIPALITY	Rs.1222000/- (Rupees Twelve Lakh Twenty Two Thousand Only.)
25. JHARSUGUDA MUNICIPALITY	Rs.7119000/- (Rupees Seventy One Lakh Nineteen Thousand Only.)

Signature 

Annexure to Schedule-I

1. Sanction Order No. 202465147065 Date NA with File No. HUD-SANT-SCH-0034-2019

2. Sl. of GIA register maintained by the Sanction Authority / Counter Signing Authority

1. Name of the Grantee : GOHUDULBMPL0004 BARAGARH MUNICIPALITY
 2. Category of Grantee : Urban Local Bodies(Category)- MUNICIPALITIES(Sub-category)
 3. Purpose of the Grant : SANCTION OF FUND UNDER SOLID WASTE MANAGEMENT (STATE PLAN) IN FAVOUR OF MUNICIPALITIES FOR FY 2024-25
 4. Whether conditional /unconditional, Unconditional If conditional specify conditions.

5. Amount sanctioned in cash Rs. 714000

6. Amount sanctioned in kind (Specify in value and in quantitative terms) Rs. 0

7. Whether Recurring/ Non-Recurring : Non-Recurring

8. Break-up of the Grant-in-aid (draw) is to be made separately for salary, Non-salary (Others) and creation of Capital Asset)

Salary	Non-Salary(Others)	For creation of Capital	Total
		714000	714000

9. Time limit is 31/03/2025 for utilization of GIA now sanctioned:-

10. Whether Grant-in-aid Register maintained by the Countersigning officer/ Drawing & Disbursing Officer No

11. Designation of the Countersigning Officer

12. Designation of the drawing and disbursement officer: OLSHUD001 - UNDER SECRETARY TO GOVERNMENT, HOUSING & URBAN DEVELOPMENT DEPARTMENT, BHUBANESWAR

13. Name of the Treasury/ Special Treasury/ Sub-Treasury in which GIA bill is to be presented for draw. 1892 - Bhubaneswar Special Treasury No II OLA Campus

14. Detailed Head of Accounts under which Expenditure is to be booked.

Grants No.	Major Head	Sub-Major Head	Minor Head	Sub Head	Detailed Head	Object Head	NP/SP/CP /CSP	(Sector)State/District/None	Charged/ Voted	Normal/ TASP/SCSP
13	2217	05	789	2132	41091	908	SSS	District Sector	Voted	SCSP

15. Cumulative amount of Grant-in-aid available with the Grantee Institution for expenditure during the Year.

- | | | |
|--|-----|--------|
| i. Opening balance of the unspent balance as on 1st day of April of the year. | Rs. | 0 |
| ii. Fund so far sanctioned/ released during the year. | Rs. | 0 |
| iii. Fund now sanctioned in this year. | Rs. | 714000 |
| IV. Total fund available with the Grantee during the current financial year (i + ii + iii) | Rs. | 714000 |

16. Expenditure so far incurred during the year up to

17. Balance available for expenditure during the year [15(iv)-16] Rs. 714000

18. Whether U.C. is required to be furnished Required

19. Utilisation Certificate furnished so far during the year under Report (i+ii+iii)

- i. For the year (t-2)
 ii. For the year (t-1)

Signature valid

Digitally Signed
 By: BISWAJIT K. SINGH
 Date: 23-Oct-2024 10:30
 Reason: D.Signed
 I Scanned by EMS(SO) (M)

7	iii. For the year t, if any. (year under report or current financial year)	Rs.	0
20	Balance U.C. pending.		
	a. As on 1st April of the year t (year under report or current financial year)	Rs.	0
	b. Balance U.C. pending so far as on date of sanction[20(a)-19(III)] _____	Rs.	0

21. Whether audited statement of expenditure is required to be furnished, if so indicate the details. No

22. Other Condition & Stipulation.

- i. Whether the Grant-in-aid is subject to audit/test check by the Accountant General. No
- ii. Assets created should not, without prior sanction of Government be disposed of encumbered or utilized for the purpose other than for which Grant-in-aid are sanctioned.
- iii. The achievement cum performance report should be furnished in annexure VII to F.O.M, No-FIN-COD-Rule-0006/-2014-F/21241,dt.17-07-2014 along with the UC.
- iv. The grantee institution and the Sanctioning Authority should maintain Asset Register in the format.

23. Name and Designation of Sanctioning Authority: Principal Secretary to Govt., Housing and Urban Development Department

Signature

Name
Designation of the Sanction Issuing Authority

Signature valid

Digitally Signed
Name: BISWAJIT
Date: 23-Oct-2014 10:30
Reason: D-Signature Department Apertur
Location: IFMS(CO) (net)

GOVERNMENT OF ODISHA
HOUSING AND URBAN DEVELOPMENT DEPARTMENT

Sanction No. 202465147077 / Sanction Date 23/10/2024

S.O.No.149

File No. HUD-SANT-SCH-0034-2019

Issue No. 21836 Dtd. 23.10.2024

To,

The Accountant General(A & E),
Odisha, Bhubaneswar.

Sir/Madam,

I am directed to convey the sanction / release of Grant-in-aid in favour of

1. ANANDAPUR MUNICIPALITY	Rs.592100/- (Rupees Five Lakh Ninety Two Thousand One Hundred Only.)
2. ANGUL MUNICIPALITY	Rs.589650/- (Rupees Five Lakh Eighty Nine Thousand Six Hundred Fifty Only.)
3. BALANGIR MUNICIPALITY	Rs.1143000/- (Rupees Eleven Lakh Forty Three Thousand Only.)
4. BALASORE MUNICIPALITY	Rs.589650/- (Rupees Five Lakh Eighty Nine Thousand Six Hundred Fifty Only.)
5. BARBIL MUNICIPALITY	Rs.589650/- (Rupees Five Lakh Eighty Nine Thousand Six Hundred Fifty Only.)
6. BARAGARH MUNICIPALITY	Rs.966000/- (Rupees Nine Lakh Sixty Six Thousand Only.)
7. BARIPADA MUNICIPALITY	Rs.589650/- (Rupees Five Lakh Eighty Nine Thousand Six Hundred Fifty Only.)
8. BASUDEVPUR MUNICIPALITY	Rs.589650/- (Rupees Five Lakh Eighty Nine Thousand Six Hundred Fifty Only.)
9. BELPAHAR MUNICIPALITY	Rs.589650/- (Rupees Five Lakh Eighty Nine Thousand Six Hundred Fifty Only.)
10. BHADRAK MUNICIPALITY	Rs.3211000/- (Rupees Thirty Two Lakh Eleven Thousand Only.)
11. BHAWANIPATNA MUNICIPALITY	Rs.2934000/- (Rupees Twenty Nine Lakh Thirty Four Thousand Only.)
12. BIRAMITRAPUR MUNICIPALITY	Rs.171000/- (Rupees One Lakh Seventy One Thousand Only.)
13. BRAJARAJNAGAR MUNICIPALITY	Rs.589650/- (Rupees Five Lakh Eighty Nine Thousand Six Hundred Fifty Only.)
14. VYASANAGAR MUNICIPALITY JAJPUR ROAD	Rs.589650/- (Rupees Five Lakh Eighty Nine Thousand Six Hundred Fifty Only.)
15. CHOUDWAR MUNICIPALITY	Rs.589650/- (Rupees Five Lakh Eighty Nine Thousand Six Hundred Fifty Only.)
16. DEOGARH MUNICIPALITY	Rs.16000/- (Rupees Sixteen Thousand Only.)
17. DHENKANAL MUNICIPALITY	Rs.589650/- (Rupees Five Lakh Eighty Nine Thousand Six Hundred Fifty Only.)
18. GUNUPUR MUNICIPALITY	Rs.60000/- (Rupees Sixty Thousand Only.)
19. HINJLICUT MUNICIPALITY	Rs.589650/- (Rupees Five Lakh Eighty Nine Thousand Six Hundred Fifty Only.)
20. JAGATSingHPUR MUNICIPALITY	Rs.589650/- (Rupees Five Lakh Eighty Nine Thousand Six Hundred Fifty Only.)
21. JAJPUR MUNICIPALITY	Rs.589650/- (Rupees Five Lakh Eighty Nine Thousand Six Hundred Fifty Only.)
22. JATNI MUNICIPALITY	Rs.589650/- (Rupees Five Lakh Eighty Nine Thousand Six Hundred Fifty Only.)
23. JEYPORE MUNICIPALITY	Rs.1653000/- (Rupees Sixteen Lakh Fifty Three Thousand Only.)
24. JHARSUGUDA MUNICIPALITY	Rs.9631000/- (Rupees Ninety Six Lakh Thirty One Thousand Only.)
25. JODA MUNICIPALITY	Rs.589650/- (Rupees Five Lakh Eighty Nine Thousand Six Hundred Fifty Only.)

Signature valid
Digitally Signed
Name: BISWAJIT PRUSTY
Date: 23/10/2024 5:07 PM
Reason: I-Sign (Settlement Approver)
Location: IFMS/CGO/1

Annexure to Schedule-I

1. Section Order No. 202465147077 Date NA with File No. HUD-SANT-SCH-0034-2019
 2. Sl. of GIA register maintained by the Sanction Authority / Counter Signing Authority

1. Name of the Grantee : GOHUDULBMPL0004 BARAGARH MUNICIPALITY
 2. Category of Grantee : Urban Local Bodies(Category)- MUNICIPALITIES(Sub-category)
 3. Purpose of the Grant : SANCTION OF FUND UNDER SOLID WASTE MANAGEMENT (STATE PLAN) IN FAVOUR OF MUNICIPALITIES FOR FY 2024-25
 4. Whether conditional /unconditional. Unconditional - If conditional specify conditions:

5. Amount sanctioned in cash : Rs. 966000
 6. Amount sanctioned in kind (Specify in value and in quantitative terms) : Rs. 0
 7. Whether Recurring/ Non-Recurring : Non-Recurring
 8. Break-up of the Grant-in-aid (drawl is to be made separately for salary, Non-salary (Others) and creation of Capital Asset)

Salary	Non-Salary(Others)	For creation of Capital	Total
		966000	966000

9. Time limit is 31/03/2025 for utilization of GIA now sanctioned:-
 10. Whether Grant-in-aid Register maintained by the Countersigning officer/ Drawing & Disbursing Officer.No

11. Designation of the Countersigning Officer :
 12. Designation of the drawing and disbursement officer. OLSHUD001 - UNDER SECRETARY TO GOVERNMENT, HOUSING & URBAN DEVELOPMENT DEPARTMENT, BHUBANESWAR
 13. Name of the Treasury/ Special Treasury/ Sub-Treasury in which GIA bill is to be presented for drawl. 1892 - Bhubaneswar Special Treasury No. II OLA Campus

14. Detailed Head of Accounts under which Expenditure is to be booked.

Grants No.	Major Head	Sub-Major Head	Minor Head	Sub Head	Detailed Head	Object Head	NP/SP/CP /CSP	(Sector)State/District/None	Charged/ Voted	Normal/ TASP/SCSP
13	2217	05	796	2132	41091	908	SSS	District Sector	Voted	TASP

15. Cumulative amount of Grant-in-aid available with the Grantee Institution for expenditure during the Year.

- I. Opening balance of the unspent balance as on 1st day of April of the year. Rs. 0
 II. Fund so far sanctioned/ released during the year. Rs. 0
 III. Fund now sanctioned in this year. Rs. 966000
 IV. Total fund available with the Grantee during the current financial year (i + ii + iii) Rs. 966000

16. Expenditure so far incurred during the year up to Rs. 0
 17. Balance available for expenditure during the year [15(iv)-16] Rs. 966000
 18. Whether U.C. is required to be furnished Required

19. Utilisation Certificate furnished so far during the year under Report (i+ii+iii)

- I. For the year (t-2)
 II. For the year (t-1)

Signature valid

Digitally Signed
 Name: BISWAJIT PRADHAN
 Date: 23-Dec-2024 11:53
 Reason: G. Sign. Department Approver
 Location: FMS/Office/41

GOVERNMENT OF ODISHA
HOUSING AND URBAN DEVELOPMENT DEPARTMENT

Sanction No. 202468690234 / Sanction Date:24/12/2024

S.O.No.282

File No. HUD-SANT-SCH-0034-2019

Issue No. 27921 Dtd. 24.12.2024

To,

The Accountant General(A & E),
Odisha, Bhubaneswar.

Sir/Madam,

I am directed to convey the sanction / release of Grant-in-aid in favour of

1. ANANDAPUR MUNICIPALITY	Rs.10000000/- (Rupees One Crore Only.)
2. ANGUL MUNICIPALITY	Rs.3000000/- (Rupees Thirty Lakh Only.)
3. BALANGIR MUNICIPALITY	Rs.12000000/- (Rupees One Crore Twenty Lakh Only.)
4. BALASORE MUNICIPALITY	Rs.3000000/- (Rupees Thirty Lakh Only.)
5. BARBIL MUNICIPALITY	Rs.10000000/- (Rupees One Crore Only.)
6. BARAGARH MUNICIPALITY	Rs.3000000/- (Rupees Thirty Lakh Only.)
7. BARIPADA MUNICIPALITY	Rs.3000000/- (Rupees Thirty Lakh Only.)
8. BASUDEVPUR MUNICIPALITY	Rs.3000000/- (Rupees Thirty Lakh Only.)
9. BELPAHAR MUNICIPALITY	Rs.3000000/- (Rupees Thirty Lakh Only.)
10. BHADRAK MUNICIPALITY	Rs.16000000/- (Rupees One Crore Sixty Lakh Only.)
11. BHAWANIPATNA MUNICIPALITY	Rs.3000000/- (Rupees Thirty Lakh Only.)
12. BIRAMITRAPUR MUNICIPALITY	Rs.3000000/- (Rupees Thirty Lakh Only.)
13. BRAJARAJNAGAR MUNICIPALITY	Rs.10000000/- (Rupees One Crore Only.)
14. VYASANAGAR MUNICIPALITY JAIPUR ROAD	Rs.3000000/- (Rupees Thirty Lakh Only.)
15. CHOUDWAR MUNICIPALITY	Rs.10000000/- (Rupees One Crore Only.)
16. DEOGARH MUNICIPALITY	Rs.12000000/- (Rupees One Crore Twenty Lakh Only.)
17. DHENKANAL MUNICIPALITY	Rs.9000000/- (Rupees Ninety Lakh Only.)
18. GUNUPUR MUNICIPALITY	Rs.3000000/- (Rupees Thirty Lakh Only.)
19. JAGATSINGHPUR MUNICIPALITY	Rs.10000000/- (Rupees One Crore Only.)
20. JALESWAR MUNICIPALITY	Rs.10000000/- (Rupees One Crore Only.)
21. JATNI MUNICIPALITY	Rs.10000000/- (Rupees One Crore Only.)
22. JEYPORE MUNICIPALITY	Rs.16000000/- (Rupees One Crore Sixty Lakh Only.)
23. JHARSUGUDA MUNICIPALITY	Rs.12000000/- (Rupees One Crore Twenty Lakh Only.)
24. KENDRAPARA MUNICIPALITY	Rs.3000000/- (Rupees Thirty Lakh Only.)
25. KHURDA MUNICIPALITY	Rs.3000000/- (Rupees Thirty Lakh Only.)
26. KORAPUT MUNICIPALITY	Rs.16000000/- (Rupees One Crore Sixty Lakh Only.)
27. MALKANGIRI MUNICIPALITY	Rs.10000000/- (Rupees One Crore Only.)
28. NABARANGPUR MUNICIPALITY	Rs.3000000/- (Rupees Thirty Lakh Only.)
29. NOTIFIED AREA COUNCIL NAYAGARH	Rs.10000000/- (Rupees One Crore Only.)
30. PARADEEP MUNICIPALITY	Rs.10000000/- (Rupees One Crore Only.)
31. PARALAKHEMUNDI MUNICIPALITY	Rs.16000000/- (Rupees One Crore Sixty Lakh Only.)
32. PATTAMUNDAI MUNICIPALITY	Rs.3000000/- (Rupees Thirty Lakh Only.)

Signature Valid

Digitally Signed
Name: BISWAJIT PRUSTY
Date: 24/12/2024 4:58 PM
Reason: D-Sign Department Approver
Location: FMS(Odisha)

Annexure to Schedule-I

1. Sanction Order No. 202468690234 Date NA with File No. HUD-SANT-SCH-0034-2019

2. Sl. of GIA register maintained by the Sanction Authority / Counter Signing Authority

1. Name of the Grantee : GOHUDLBMPL0004 BARAGARH MUNICIPALITY
 2. Category of Grantee : Urban Local Bodies(Category)- MUNICIPALITIES(Sub-category)
 3. Purpose of the Grant : SANCTION OF FUND UNDER SOLID WASTE MANAGEMENT (STATE PLAN) OUT OF SUPPLEMENTARY BUDGET PROVISION IN FAVOUR OF MUNICIPALITIES FOR FY 2024-25
 4. Whether conditional /unconditional. Unconditional —if conditional specify conditions:
 5. Amount sanctioned in cash : Rs. 3000000
 6. Amount sanctioned in kind (Specify in value and in quantitative terms) Rs. 0
 7. Whether Recurring/ Non-Recurring : Non-Recurring
 8. Break-up of the Grant-in-aid (drawal is to be made separately for salary, Non-salary (Others) and creation of Capital Asset)

Salary	Non-Salary(Others)	For creation of Capital	Total
		3000000	3000000

9. Time limit is null for utilization of GIA now sanctioned:-

10. Whether Grant-in-aid Register maintained by the Countersigning officer/ Drawing & Disbursing Officer:No

11. Designation of the Countersigning Officer :

12. Designation of the drawing and disbursement officer: OLSHUD001, UNDER SECRETARY TO GOVERNMENT, HOUSING & URBAN DEVELOPMENT DEPARTMENT, BHUBANESWAR

13. Name of the Treasury/ Special Treasury/ Sub-Treasury in which GIA bill is to be presented for draw: 1892 - Bhubaneswar Special Treasury No II OLA Campus

14. Detailed Head of Accounts under which Expenditure is to be booked.

Grants No.	Major Head	Sub-Major Head	Minor Head	Sub Head	Detailed Head	Object Head	NP/SP/CP /CSP	(Sector)State/District/None	Charged/ Voted	Normal/ TASP/SCSP
13	2217	05	102	2132	41091	908	SSS	District Sector	Voted	NORMAL

15. Cumulative amount of Grant-in-aid available with the Grantee Institution for expenditure during the Year.

I. Opening balance of the unspent balance as on 1st day of April of the year.	Rs.	0
II. Fund so far sanctioned/ released during the year.	Rs.	0
III. Fund now sanctioned in this year.	Rs.	3000000
IV. Total fund available with the Grantee during the current financial year (i + ii + iii)	Rs.	<u>3000000</u>

16. Expenditure so far incurred during the year up to Rs. 0

17. Balance available for expenditure during the year [15(iv)-16] Rs. 3000000

18. Whether U.C. is required to be furnished Required

19. Utilisation Certificate furnished so far during the year under Report (i+ii+iii)

I. For the year (1-2)

II. For the year (1-1)

Signature valid

Digitally Signed:
 Name: BISEWANT PRADYAN
 Date: 24-Dec-2024 11:23
 Position: D-Signature Department Approver
 Location: IFMS(2024/14)

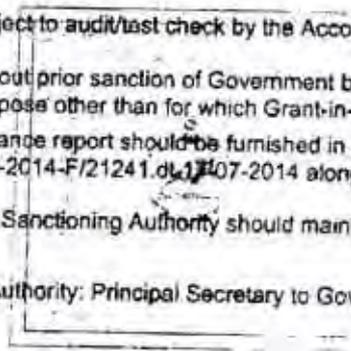
iii. For the year t, if any, (year under report or current financial year)	Rs.	0
20. Balance U.C. pending:		
a. As on 1st April of the year t (year under report or current financial year)	Rs.	0
b. Balance U.C. pending so far as on date of sanction [20(a)-19(III)] _____	Rs.	0

21. Whether audited statement of expenditure is required to be furnished, if so indicate the details. No

22. Other Condition & Stipulation.

- I. Whether the Grant-in-aid is subject to audit/test check by the Accountant General. No
- II. Assets created should not, without prior sanction of Government be disposed of encumbered or utilized for the purpose other than for which Grant-in-aid are sanctioned.
- III. The achievement cum performance report should be furnished in annexure VII to FD.O.M. No-FIN-COD-Rule-0006/-2014-F/21241 dt. 17/07-2014 along with the UC.
- IV. The grantee institution and the Sanctioning Authority should maintain Asset Register in the format.

23. Name and Designation of Sanctioning Authority: Principal Secretary to Govt., Housing and Urban Development Department



Signature

Name _____
Designation of the Sanction Issuing Authority



Signature valid

Digitally Signed
Name: BISWAJIT PRASAD
Date: 24-Dec-2014 11:23
Reason: D-Signature Approval
Location: IFMS(D:\...)

GOVERNMENT OF ODISHA
HOUSING AND URBAN DEVELOPMENT DEPARTMENT

Sanction No. 202468692017 / Sanction Date 24/12/24

No. 284

File No. HUD-SANT-SCH-0034-2019

Issue No. 27936 Dtd. 24.12.2024

To,

The Accountant General(A & E),
Odisha, Bhubaneswar.

Sir/Madam,

I am directed to convey the sanction / release of Grant-in-aid in favour of

1. BERHAMPUR MUNICIPAL CORPORATION	Rs. 10000000/- (Rupees One Crore Only.)
2. BHUBANESWAR MUNICIPAL CORPORATION	Rs. 10000000/- (Rupees One Crore Only.)
3. CUTTACK MUNICIPAL CORPORATION	Rs. 30000000/- (Rupees Three Crore Only.)
4. ROURKELA MUNICIPAL CORPORATION	Rs. 1000000/- (Rupees One Lakh Only.)
5. SAMBALPUR MUNICIPAL CORPORATION	Rs. 10000000/- (Rupees One Crore Ten Lakh Only.)
6. ANANDAPUR MUNICIPALITY	Rs. 2500000/- (Rupees Twenty Five Lakh Only.)
7. ANGUL MUNICIPALITY	Rs. 2500000/- (Rupees Twenty Five Lakh Only.)
8. BALANGIR MUNICIPALITY	Rs. 2500000/- (Rupees Twenty Five Lakh Only.)
9. BALASORE MUNICIPALITY	Rs. 2500000/- (Rupees Twenty Five Lakh Only.)
10. BARBIL MUNICIPALITY	Rs. 2500000/- (Rupees Twenty Five Lakh Only.)
11. BARAGARH MUNICIPALITY	Rs. 2500000/- (Rupees Twenty Five Lakh Only.)
12. BARIKUDA MUNICIPALITY	Rs. 2500000/- (Rupees Twenty Five Lakh Only.)
13. BASUDEVPUR MUNICIPALITY	Rs. 2500000/- (Rupees Twenty Five Lakh Only.)
14. BELPAHAR MUNICIPALITY	Rs. 2500000/- (Rupees Twenty Five Lakh Only.)
15. BHADRAK MUNICIPALITY	Rs. 2500000/- (Rupees Twenty Five Lakh Only.)
16. BHAWANIPATNA MUNICIPALITY	Rs. 2500000/- (Rupees Twenty Five Lakh Only.)
17. BIRAMITRAPUR MUNICIPALITY	Rs. 2500000/- (Rupees Twenty Five Lakh Only.)
18. BRAJAJANAGAR MUNICIPALITY	Rs. 2500000/- (Rupees Twenty Five Lakh Only.)
19. VYASANAGAR MUNICIPALITY JAIPUR ROAD	Rs. 2500000/- (Rupees Twenty Five Lakh Only.)
20. CHOUDWAR MUNICIPALITY	Rs. 2500000/- (Rupees Twenty Five Lakh Only.)
21. DEOGARH MUNICIPALITY	Rs. 2500000/- (Rupees Twenty Five Lakh Only.)
22. DHENKANAL MUNICIPALITY	Rs. 2500000/- (Rupees Twenty Five Lakh Only.)
23. GUNUPUR MUNICIPALITY	Rs. 2500000/- (Rupees Twenty Five Lakh Only.)
24. JAGATSINGHPUR MUNICIPALITY	Rs. 2500000/- (Rupees Twenty Five Lakh Only.)
25. JALESWAR MUNICIPALITY	Rs. 2500000/- (Rupees Twenty Five Lakh Only.)
26. JATNI MUNICIPALITY	Rs. 2500000/- (Rupees Twenty Five Lakh Only.)
27. JEYPORE MUNICIPALITY	Rs. 2500000/- (Rupees Twenty Five Lakh Only.)
28. JHARSUGUDA MUNICIPALITY	Rs. 2500000/- (Rupees Twenty Five Lakh Only.)
29. KENDRAPARA MUNICIPALITY	Rs. 2500000/- (Rupees Twenty Five Lakh Only.)
30. KHURDA MUNICIPALITY	Rs. 2500000/- (Rupees Twenty Five Lakh Only.)
31. KORAPUT MUNICIPALITY	Rs. 2500000/- (Rupees Twenty Five Lakh Only.)
32. MALKANGIRI MUNICIPALITY	Rs. 2500000/- (Rupees Twenty Five Lakh Only.)
33. NABARANGPUR MUNICIPALITY	Rs. 2500000/- (Rupees Twenty Five Lakh Only.)
34. NOTIFIED AREA COUNCIL NAYAGARH	Rs. 2500000/- (Rupees Twenty Five Lakh Only.)
35. PARADEEP MUNICIPALITY	Rs. 2500000/- (Rupees Twenty Five Lakh Only.)

Signature valid

III. For the year t, if any, (year under report or current financial year) Rs. 0

20. Balance U.C. pending:

a. As on 1st April of the year t (year under report or current financial year) Rs. 0

b. Balance U.C. pending so far as on date of sanction[20(a)-19(III)] Rs. 0

21. Whether audited statement of expenditure is required to be furnished, if so indicate the details. No

22. Other Condition & Stipulation.

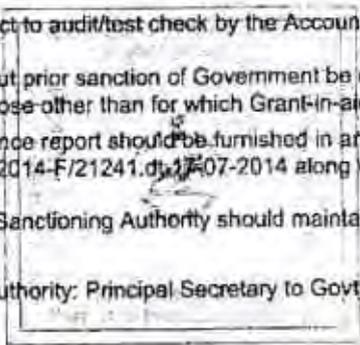
I. Whether the Grant-in-aid is subject to audit/test check by the Accountant General. No

II. Assets created should not, without prior sanction of Government be disposed of encumbered or utilized for the purpose other than for which Grant-in-aid are sanctioned.

III. The achievement cum performance report should be furnished in annexure VII to FD.O.M. No-FIN-COD-Rule-0006/-2014-F/21241.d.17-07-2014 along with the UC.

IV. The grantee institution and the Sanctioning Authority should maintain Asset Register in the format.

23. Name and Designation of Sanctioning Authority: Principal Secretary to Govt. Housing and Urban Development Department



Signature

Name

Designation of the Sanction Issuing Authority



Signature valid

Digitally Signed
Name: BISWAJIT PRADHAN
Date: 24-Dec-2023 10:23
Reason: D-Sign Department Approver
Location: IFMS(O) (1)

GOVERNMENT OF ODISHA
HOUSING AND URBAN DEVELOPMENT DEPARTMENT

S.O NO-285

Sanction No. 202468692085 / Sanction Date:24/12/2024

File No. HUD-SANT-SCH-0034-2019

Issue No. 27942 Dtd. 24.12.2024

To,

The Accountant General(A & E),
Odisha, Bhubaneswar.

Sir/Madam,

I am directed to convey the sanction / release of Grant-in-aid in favour of

1. BERHAMPUR MUNICIPAL CORPORATION	Rs.20000000/- (Rupees Two Crore Only.)
2. BHUBANESWAR MUNICIPAL CORPORATION	Rs.70000000/- (Rupees Seven Crore Only.)
3. CUTTACK MUNICIPAL CORPORATION	Rs.20000000/- (Rupees Two Crore Only.)
4. ROURKELA MUNICIPAL CORPORATION	Rs.100000/- (Rupees One Lakh Only.)
5. SAMBALPUR MUNICIPAL CORPORATION	Rs.31400000/- (Rupees Three Crore Fourteen Lakh Only.)
6. ANANDAPUR MUNICIPALITY	Rs.2500000/- (Rupees Twenty Five Lakh Only.)
7. ANGUL MUNICIPALITY	Rs.2500000/- (Rupees Twenty Five Lakh Only.)
8. BALANGIR MUNICIPALITY	Rs.2500000/- (Rupees Twenty Five Lakh Only.)
9. BALASORE MUNICIPALITY	Rs.2500000/- (Rupees Twenty Five Lakh Only.)
10. BARBIL MUNICIPALITY	Rs.2500000/- (Rupees Twenty Five Lakh Only.)
11. BARAGARH MUNICIPALITY	Rs.2500000/- (Rupees Twenty Five Lakh Only.)
12. BARIPADA MUNICIPALITY	Rs.2500000/- (Rupees Twenty Five Lakh Only.)
13. BASUDEVPUR MUNICIPALITY	Rs.2500000/- (Rupees Twenty Five Lakh Only.)
14. BELPAHAR MUNICIPALITY	Rs.2500000/- (Rupees Twenty Five Lakh Only.)
15. BHADRAK MUNICIPALITY	Rs.2500000/- (Rupees Twenty Five Lakh Only.)
16. BHAWANIPATNA MUNICIPALITY	Rs.2500000/- (Rupees Twenty Five Lakh Only.)
17. BIRAMITRAPUR MUNICIPALITY	Rs.2500000/- (Rupees Twenty Five Lakh Only.)
18. BRAJARAJNAGAR MUNICIPALITY	Rs.2500000/- (Rupees Twenty Five Lakh Only.)
19. VYASANAGAR MUNICIPALITY JAIPUR ROAD	Rs.2500000/- (Rupees Twenty Five Lakh Only.)
20. CHOUDWAR MUNICIPALITY	Rs.2500000/- (Rupees Twenty Five Lakh Only.)
21. DEOGARH MUNICIPALITY	Rs.2500000/- (Rupees Twenty Five Lakh Only.)
22. DHENKANAL MUNICIPALITY	Rs.2500000/- (Rupees Twenty Five Lakh Only.)
23. GUNUPUR MUNICIPALITY	Rs.2500000/- (Rupees Twenty Five Lakh Only.)
24. JAGATSINGHPUR MUNICIPALITY	Rs.2500000/- (Rupees Twenty Five Lakh Only.)
25. JALESWAR MUNICIPALITY	Rs.2500000/- (Rupees Twenty Five Lakh Only.)
26. JATNI MUNICIPALITY	Rs.2500000/- (Rupees Twenty Five Lakh Only.)
27. JEYPORE MUNICIPALITY	Rs.2500000/- (Rupees Twenty Five Lakh Only.)
28. JHARSUGUDA MUNICIPALITY	Rs.2500000/- (Rupees Twenty Five Lakh Only.)
29. KENDRAPARA MUNICIPALITY	Rs.2500000/- (Rupees Twenty Five Lakh Only.)
30. KHURDA MUNICIPALITY	Rs.2500000/- (Rupees Twenty Five Lakh Only.)
31. KORAPUT MUNICIPALITY	Rs.2500000/- (Rupees Twenty Five Lakh Only.)
32. MALKANGIRI MUNICIPALITY	Rs.2500000/- (Rupees Twenty Five Lakh Only.)
33. NABARANGPUR MUNICIPALITY	Rs.2500000/- (Rupees Twenty Five Lakh Only.)
34. NOTIFIED AREA COUNCIL NAYAGARH	Rs.2500000/- (Rupees Twenty Five Lakh Only.)
35. PARADEEP MUNICIPALITY	Rs.2500000/- (Rupees Twenty Five Lakh Only.)

Signature: [Signature]

Annexure to Schedule-I

1. Saction Order No. 202468692085 Date NA with File No. HUD-SANT-SCH-0034-2019
2. Sl. of GIA register maintained by the Sanction Authority / Counter Signing Authority

1. Name of the Grantee : GOHUDULBMPL0004 BARAGARH MUNICIPALITY
2. Category of Grantee : Urban Local Bodies(Category)- MUNICIPALITIES(Sub-category)
3. Purpose of the Grant : SANCTION OF FUND UNDER SOLID WASTE MANAGEMENT (STATE PLAN) IN FAVOUR OF ULBs OUT OF SUPPLEMENTARY BUDGET PROVISION FOR FY 2024-25

4. Whether conditional /unconditional. Unconditional If conditional specify conditions;

5. Amount sanctioned in cash :

Rs. 2500000

6. Amount sanctioned in kind (Specify in value and in quantitative terms)

Rs. 0

7. Whether Recurring/ Non-Recurring : Non-Recurring

8. Break-up of the Grant-in-aid (drawl is to be made separately for salary, Non-salary (Others) and creation of Capital Asset)

Salary	Non-Salary(Others)	For creation of Capital	Total
		2500000	2500000

9. Time limit is 31/03/2025 for utilization of GIA now sanctioned:-

10. Whether Grant-in-aid Register maintained by the Countersigning officer/ Drawing & Disbursing Officer:No

11. Designation of the Countersigning Officer :

12.Designation of the drawing and disbursement officer: OLSHUD001 - UNDER SECRETARY TO GOVERNMENT, HOUSING & URBAN DEVELOPMENT DEPARTMENT, BHUBANESWAR

13. Name of the Treasury/ Special Treasury/ Sub-Treasury in which GIA bill is to be presented for drawl: 1892 - Bhubaneswar Special Treasury No II OLA Campus

14. Detailed Head of Accounts under which Expenditure is to be booked.

Grants No.	Major Head	Sub-Major Head	Minor Head	Sub Head	Detailed Head	Object Head	NP/SP/CP /CSP	(Sector)State/District/None	Charged/ Voted	Normal/ TASP/SCSP
13	2217	05	796	2132	41091	908	SSS	District Sector	Voted	TASP

15. Cumulative amount of Grant-in-aid available with the Grantee Institution for expenditure during the Year.

i. Opening balance of the unspent balance as on 1st day of April of the year.	Rs.	0
ii. Fund so far sanctioned/ released during the year.	Rs.	0
iii. Fund now sanctioned in this year.	Rs.	2500000
IV. Total fund available with the Grantee during the current financial year (i + ii + iii)	Rs.	<u>2500000</u>

16. Expenditure so far incurred during the year up to

Rs. 0

17. Balance available for expenditure during the year [15(iv)-16]

Rs. 2500000

18. Whether U.C. is required to be furnished

Required

19. Utilisation Certificate furnished so far during the year under Report (i+ii+iii)

i. For the year (1-2)

ii. For the year (1-1)

Signature valid

Digitally Signed:
Name: MISWAJ PRADYAN
Date: 24-Dec-2024 11:43
Reason: D-Sign
Location: IFMS(OA)

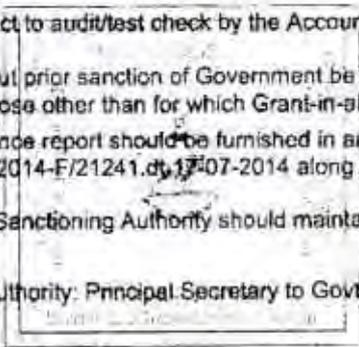
III. For the year t, if any. (year under report or current financial year)	Rs.	0
20. Balance U.C. pending:		
a. As on 1st April of the year t (year under report or current financial year)	Rs.	0
b. Balance U.C. pending so far as on date of sanction [20(a)-19(III)] _____	Rs.	0

21. Whether audited statement of expenditure is required to be furnished, if so indicate the details. No

22. Other Condition & Stipulation.

- I. Whether the Grant-in-aid is subject to audit/test check by the Accountant General. No
- II. Assets created should not, without prior sanction of Government be disposed of encumbered or utilized for the purpose other than for which Grant-in-aid are sanctioned.
- III. The achievement cum performance report should be furnished in annexure VII to FD.O.M. No-FIN-COD-Rule-0006/-2014-F/21241 dt. 17-07-2014 along with the UC.
- IV. The grantee institution and the Sanctioning Authority should maintain Asset Register in the format.

23. Name and Designation of Sanctioning Authority: Principal Secretary to Govt., Housing and Urban Development Department



Signature

Name

Designation of the Sanction Issuing Authority



Signature valid

Digitally Signed:
 Name: BISHWAJIT PRASAD
 Date: 24-Dec-2014 11:43
 Reason: D-Signature (Internal Approval)
 Location: FMS(CO-11)



DETAILED
DRONE SURVEY
REPORT FOR BARGARH DUMPYARD,
BARGARH MUNICIPALITY

Table of Contents

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1. Scope of Work

3D Vision has been assigned for carrying out Drone survey for **Dumpyard** In **BARGARH MUNICIPALITY** area specified by the client and as per the scope specifications.

2. Drone Survey

- Location: Bargarh
- Grid Interval – 5 x 5 m
- 01 day of field work
- Datum – WGS 84
- Grid – UTM Grid
- Zone No. – 44

3. Survey Area

The Dumpyard is situated in BARGARH MUNICIPALITY, Bargarh District, Orissa.



4. Equipment

4.1 Hardware

Item	Manufacturer	Qty	Photographs
SPS986 RTK Receiver (Base And Rover)	Trimble	01	
Laptop	Acer	01	
Surveyaan Drone	Surveyaan	01	

Table 1: List of Hardwares

4.2 Software

Item	Manufacturer	Serial Number/Version	Notes
Ares Commander	Graebert	2022	Data creation
MS Office	Microsoft	2019	Report Preparation
E Survey	Esurveying softech	2023	Volume Calculation

Table 2: List of Softwares

5.Drone Report

Project Name	Bargarh Dump Yard
Date	21/04/2025
Total Area Processed	22.02 Hectare(s)
GSD - Orthomosaic	2.47 cm/px
GSD - DSM/DTM	7.4 cm/px
Total Photos	464
Camera Model	GoPro HERO10 Black
Photo Resolution	5568 x 4176 px
Position Reference	GPS & GCP
Photogrammetry Engine	Surveyaan Proprietary
Legacy Waste Cut Volume	10921.96 Cubic Meter
Weight Of Legacy Waste(450 Kg/Cubic Meter)	4914.88 Metric Tonne

Note:- Volume to Weight calculation as per "Municipality Solid waste management Manual - Part-II" (Ministry Of Urban Development) Item No:- 1.4.3.3.1. Recommended weight as 400-500 Kilogram per Cubic meter (Kg/m^3). Hence we have considered for 450 kg/m^3 for evaluating MSW.

6. Flight Path



Flight Start Date Time: 03:24:17 PM, 19/04/2025

Flight End Date Time: 03:41:35 PM, 19/04/2025

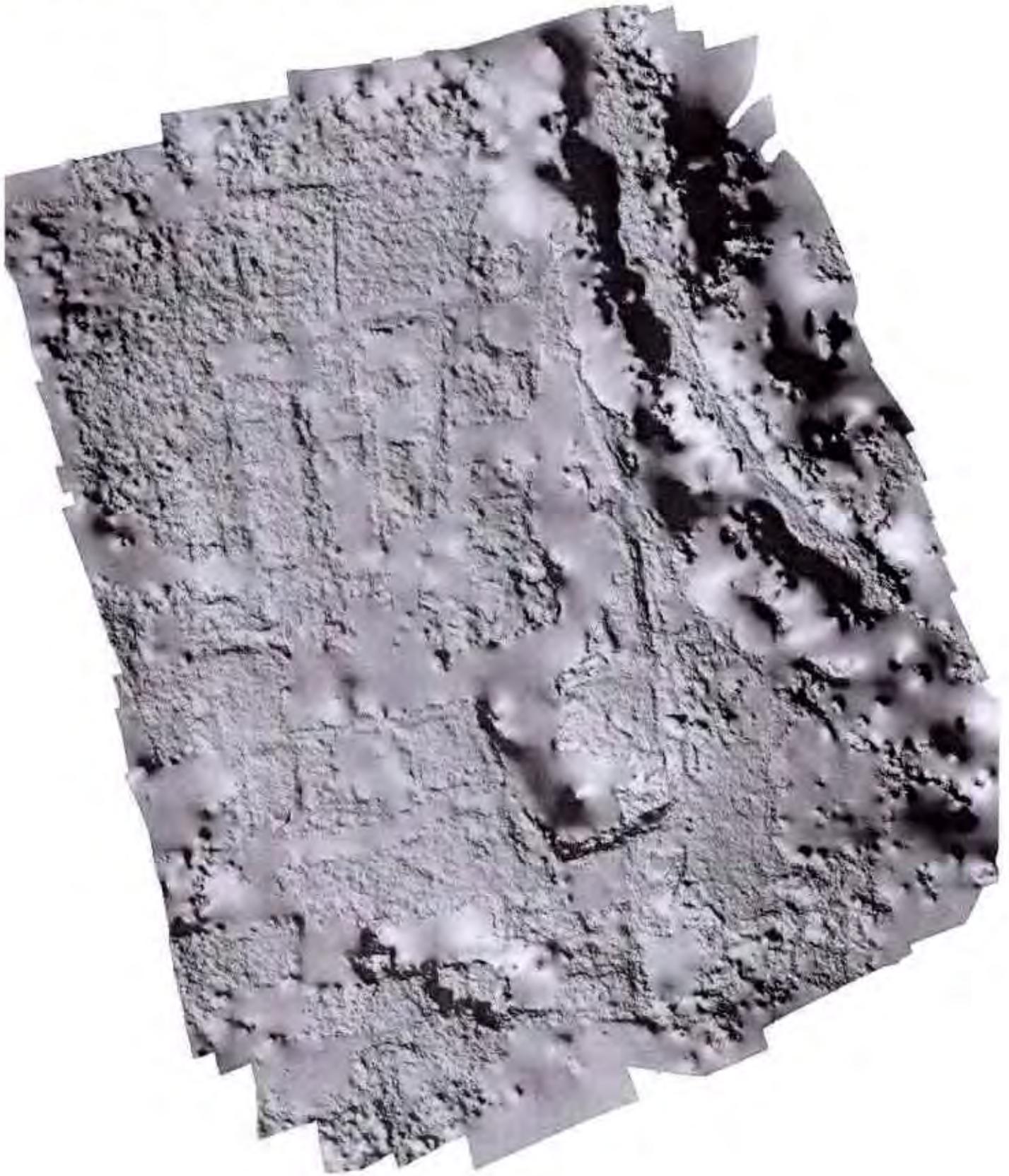
7.Orthophoto



8. Digital Surface Model



9. Digital Terrain Model



10. GCP Report

Label	X error (cm)	Y error (cm)	Z error (cm)	Total (cm)	Image (pix)
Point Name					
point 1	-2.31975	2.18742	-0.173362	3.19314	2.331 (29)
point 2	0.215323	0.119859	-0.0216121	0.247381	0.184 (21)
point 3	-0.258372	-0.150508	-0.00310542	0.299029	1.598 (35)
point 4	0.179335	-2.42319	0.0592752	2.43054	3.142 (21)
point 5	2.18682	0.259906	-0.00158471	2.20221	1.623 (31)
Total	1.43588	1.46705	0.0825191	2.05446	1.979

Table 5. Control points.
X - Easting, Y - Northing, Z - Altitude.



Legacy Waste Area Report

Sl. No.	Distance Meters	Ground Meters	Formation Meters	Cutting Area				Filling Area			
				Cutting Meters	Avg Meters	Width Meters	Area Sq. Meters	Filling Meters	Avg Meters	Width Meters	Area Sq. Meters
Section: 2360399.970											
1	773603.204	177.734	177.200	0.534	0.0000	0.000	0.000	0.000	0.0000	0.000	0.000
2	773603.244	177.735	177.200	0.535	0.5345	0.040	0.021	0.000	0.0000	0.040	0.000
Total							0.021				0.000
Section: 2360400.000											
1	773603.181	177.741	177.200	0.541	0.0000	0.000	0.000	0.000	0.0000	0.000	0.000
2	773603.458	177.745	177.200	0.545	0.5430	0.277	0.150	0.000	0.0000	0.277	0.000
Total							0.150				0.000
Section: 2360410.000											
1	773596.259	177.850	177.200	0.650	0.0000	0.000	0.000	0.000	0.0000	0.000	0.000
2	773600.000	179.477	177.200	2.277	1.4635	3.741	5.475	0.000	0.0000	3.741	0.000
3	773610.000	180.544	177.200	3.344	2.8105	10.000	28.105	0.000	0.0000	10.000	0.000
4	773620.000	180.277	177.200	3.077	3.2105	10.000	32.105	0.000	0.0000	10.000	0.000
5	773628.238	179.026	177.200	1.826	2.4515	8.238	20.195	0.000	0.0000	8.238	0.000
Total							85.880				0.000
Section: 2360420.000											
1	773589.929	179.160	177.200	1.960	0.0000	0.000	0.000	0.000	0.0000	0.000	0.000
2	773590.000	179.179	177.200	1.979	1.9695	0.071	0.140	0.000	0.0000	0.071	0.000
3	773600.000	181.082	177.200	3.882	2.9305	10.000	29.305	0.000	0.0000	10.000	0.000
4	773610.000	180.880	177.200	3.680	3.7810	10.000	37.810	0.000	0.0000	10.000	0.000
5	773620.000	180.650	177.200	3.450	3.5650	10.000	35.650	0.000	0.0000	10.000	0.000
6	773630.000	179.672	177.200	2.472	2.9610	10.000	29.610	0.000	0.0000	10.000	0.000
7	773640.000	178.942	177.200	1.742	2.1070	10.000	21.070	0.000	0.0000	10.000	0.000
8	773641.974	179.232	177.200	2.032	1.8870	1.974	3.725	0.000	0.0000	1.974	0.000
Total							157.310				0.000
Section: 2360430.000											
1	773584.875	177.735	177.200	0.535	0.0000	0.000	0.000	0.000	0.0000	0.000	0.000
2	773590.000	180.378	177.200	3.178	1.8565	5.125	9.515	0.000	0.0000	5.125	0.000
3	773600.000	180.786	177.200	3.586	3.3820	10.000	33.820	0.000	0.0000	10.000	0.000
4	773610.000	180.725	177.200	3.525	3.5555	10.000	35.555	0.000	0.0000	10.000	0.000
5	773620.000	179.831	177.200	2.631	3.0780	10.000	30.780	0.000	0.0000	10.000	0.000
6	773630.000	178.749	177.200	1.549	2.0900	10.000	20.900	0.000	0.0000	10.000	0.000
7	773640.000	178.358	177.200	1.158	1.3535	10.000	13.535	0.000	0.0000	10.000	0.000
8	773641.301	178.348	177.200	1.148	1.1530	1.301	1.500	0.000	0.0000	1.301	0.000
Total							145.605				0.000
Section: 2360440.000											
1	773579.966	177.452	177.200	0.252	0.0000	0.000	0.000	0.000	0.0000	0.000	0.000
2	773580.000	177.465	177.200	0.265	0.2585	0.034	0.009	0.000	0.0000	0.034	0.000
3	773590.000	179.975	177.200	2.775	1.5200	10.000	15.200	0.000	0.0000	10.000	0.000
4	773600.000	179.040	177.200	1.840	2.3075	10.000	23.075	0.000	0.0000	10.000	0.000
5	773610.000	178.412	177.200	1.212	1.5260	10.000	15.260	0.000	0.0000	10.000	0.000
6	773620.000	177.741	177.200	0.541	0.8765	10.000	8.765	0.000	0.0000	10.000	0.000
7	773630.000	177.680	177.200	0.480	0.5105	10.000	5.105	0.000	0.0000	10.000	0.000
8	773639.484	177.870	177.200	0.670	0.5750	9.484	5.453	0.000	0.0000	9.484	0.000



Legacy Waste Area Report

Sl. No.	Distance Meters	Ground Meters	Formation Meters	Cutting Area				Filling Area			
				Cutting Meters	Avg Meters	Width Meters	Area Sq. Meters	Filling Meters	Avg Meters	Width Meters	Area Sq. Meters
Total				72.867				0.000			
Section: 2360450.000											
1	773575.553	179.955	177.200	2.755	0.0000	0.000	0.000	0.000	0.0000	0.000	0.000
2	773580.000	179.821	177.200	2.621	2.6880	4.447	11.954	0.000	0.0000	4.447	0.000
3	773590.000	180.060	177.200	2.860	2.7405	10.000	27.405	0.000	0.0000	10.000	0.000
4	773600.000	179.549	177.200	2.349	2.6045	10.000	26.045	0.000	0.0000	10.000	0.000
5	773610.000	177.778	177.200	0.578	1.4635	10.000	14.635	0.000	0.0000	10.000	0.000
6	773620.000	177.495	177.200	0.295	0.4365	10.000	4.365	0.000	0.0000	10.000	0.000
7	773630.000	177.529	177.200	0.329	0.3120	10.000	3.120	0.000	0.0000	10.000	0.000
8	773637.814	178.288	177.200	1.088	0.7085	7.814	5.536	0.000	0.0000	7.814	0.000
Total				93.060				0.000			
Section: 2360460.000											
1	773571.367	179.764	177.200	2.564	0.0000	0.000	0.000	0.000	0.0000	0.000	0.000
2	773580.000	180.006	177.200	2.806	2.6850	8.633	23.180	0.000	0.0000	8.633	0.000
3	773590.000	180.070	177.200	2.870	2.8380	10.000	28.380	0.000	0.0000	10.000	0.000
4	773600.000	179.130	177.200	1.930	2.4000	10.000	24.000	0.000	0.0000	10.000	0.000
5	773610.000	178.620	177.200	1.420	1.6750	10.000	16.750	0.000	0.0000	10.000	0.000
6	773620.000	177.817	177.200	0.617	1.0185	10.000	10.185	0.000	0.0000	10.000	0.000
7	773630.000	177.524	177.200	0.324	0.4705	10.000	4.705	0.000	0.0000	10.000	0.000
8	773636.120	177.855	177.200	0.655	0.4895	6.120	2.996	0.000	0.0000	6.120	0.000
Total				110.196				0.000			
Section: 2360470.000											
1	773567.949	178.084	177.200	0.884	0.0000	0.000	0.000	0.000	0.0000	0.000	0.000
2	773570.000	177.242	177.200	0.042	0.4630	2.051	0.950	0.000	0.0000	2.051	0.000
3	773580.000	179.626	177.200	2.426	1.2340	10.000	12.340	0.000	0.0000	10.000	0.000
4	773590.000	179.441	177.200	2.241	2.3335	10.000	23.335	0.000	0.0000	10.000	0.000
5	773600.000	179.687	177.200	2.487	2.3640	10.000	23.640	0.000	0.0000	10.000	0.000
6	773610.000	178.575	177.200	1.375	1.9310	10.000	19.310	0.000	0.0000	10.000	0.000
7	773620.000	177.727	177.200	0.527	0.9510	10.000	9.510	0.000	0.0000	10.000	0.000
8	773630.000	177.417	177.200	0.217	0.3720	10.000	3.720	0.000	0.0000	10.000	0.000
9	773634.503	177.593	177.200	0.393	0.3050	4.503	1.373	0.000	0.0000	4.503	0.000
Total				94.178				0.000			
Section: 2360480.000											
1	773596.205	177.802	177.200	0.602	0.0000	0.000	0.000	0.000	0.0000	0.000	0.000
2	773600.000	178.085	177.200	0.885	0.7435	3.795	2.822	0.000	0.0000	3.795	0.000
3	773610.000	179.599	177.200	2.399	1.6420	10.000	16.420	0.000	0.0000	10.000	0.000
4	773620.000	177.289	177.200	0.089	1.2440	10.000	12.440	0.000	0.0000	10.000	0.000
5	773630.000	177.545	177.200	0.345	0.2170	10.000	2.170	0.000	0.0000	10.000	0.000
6	773632.878	177.999	177.200	0.799	0.5720	2.878	1.646	0.000	0.0000	2.878	0.000
Total				35.498				0.000			
Section: 2360490.000											
1	773600.297	176.908	177.200	0.000	0.0000	0.000	0.000	0.292	0.0000	0.000	0.000
2	773601.172	177.200	177.200	0.000	0.0000	0.875	0.000	0.000	0.1460	0.875	0.128
3	773610.000	180.147	177.200	2.947	1.4735	8.828	13.008	0.000	0.0000	8.828	0.000
4	773620.000	177.940	177.200	0.740	1.8435	10.000	18.435	0.000	0.0000	10.000	0.000

Legacy Waste Area Report

Sl. No.	Distance Meters	Ground Meters	Formation Meters	Cutting Area				Filling Area			
				Cutting Meters	Avg Meters	Width Meters	Area Sq. Meters	Filling Meters	Avg Meters	Width Meters	Area Sq. Meters
5	773630.000	177.713	177.200	0.513	0.6265	10.000	6.265	0.000	0.0000	10.000	0.000
6	773631.267	177.913	177.200	0.713	0.6130	1.267	0.777	0.000	0.0000	1.267	0.000
Total							38.485			0.128	
Section: 2360500.000											
1	773598.771	177.689	177.200	0.489	0.0000	0.000	0.000	0.000	0.0000	0.000	0.000
2	773600.000	178.309	177.200	1.109	0.7990	1.229	0.982	0.000	0.0000	1.229	0.000
3	773610.000	180.699	177.200	3.499	2.3040	10.000	23.040	0.000	0.0000	10.000	0.000
4	773620.000	179.062	177.200	1.862	2.6805	10.000	26.805	0.000	0.0000	10.000	0.000
5	773629.607	177.583	177.200	0.383	1.1225	9.607	10.784	0.000	0.0000	9.607	0.000
Total							61.611			0.000	
Section: 2360510.000											
1	773598.166	177.902	177.200	0.702	0.0000	0.000	0.000	0.000	0.0000	0.000	0.000
2	773600.000	179.170	177.200	1.970	1.3360	3.834	5.122	0.000	0.0000	3.834	0.000
3	773610.000	179.990	177.200	2.790	2.3800	10.000	23.800	0.000	0.0000	10.000	0.000
4	773620.000	178.669	177.200	1.469	2.1295	10.000	21.295	0.000	0.0000	10.000	0.000
5	773627.897	178.811	177.200	1.611	1.5400	7.897	12.161	0.000	0.0000	7.897	0.000
Total							62.378			0.000	
Section: 2360520.000											
1	773590.292	177.236	177.200	0.036	0.0000	0.000	0.000	0.000	0.0000	0.000	0.000
2	773600.000	178.781	177.200	1.581	0.8085	9.708	7.849	0.000	0.0000	9.708	0.000
3	773610.000	179.495	177.200	2.295	1.9380	10.000	19.380	0.000	0.0000	10.000	0.000
4	773620.000	177.610	177.200	0.410	1.3525	10.000	13.525	0.000	0.0000	10.000	0.000
5	773621.167	177.901	177.200	0.701	0.5555	1.167	0.648	0.000	0.0000	1.167	0.000
Total							41.402			0.000	
Section: 2360530.000											
1	773591.941	177.882	177.200	0.682	0.0000	0.000	0.000	0.000	0.0000	0.000	0.000
2	773600.000	178.771	177.200	1.571	1.1265	6.059	6.825	0.000	0.0000	6.059	0.000
3	773610.000	178.296	177.200	1.096	1.3335	10.000	13.335	0.000	0.0000	10.000	0.000
4	773619.401	178.422	177.200	1.222	1.1590	9.401	10.896	0.000	0.0000	9.401	0.000
Total							31.056			0.000	
Section: 2360540.000											
1	773596.639	178.957	177.200	1.757	0.0000	0.000	0.000	0.000	0.0000	0.000	0.000
2	773600.000	178.694	177.200	1.494	1.6255	3.361	5.463	0.000	0.0000	3.361	0.000
3	773610.000	178.200	177.200	1.000	1.2470	10.000	12.470	0.000	0.0000	10.000	0.000
4	773614.007	178.306	177.200	1.106	1.0530	4.007	4.219	0.000	0.0000	4.007	0.000
Total							22.152			0.000	
Section: 2360550.000											
1	773597.124	178.893	177.200	1.693	0.0000	0.000	0.000	0.000	0.0000	0.000	0.000
2	773600.000	178.536	177.200	1.336	1.5145	2.876	4.356	0.000	0.0000	2.876	0.000
3	773610.000	178.233	177.200	1.033	1.1845	10.000	11.845	0.000	0.0000	10.000	0.000
4	773610.165	178.191	177.200	0.991	1.0120	0.165	0.167	0.000	0.0000	0.165	0.000
Total							16.368			0.000	
Section: 2360560.000											
1	773596.880	179.089	177.200	1.889	0.0000	0.000	0.000	0.000	0.0000	0.000	0.000
2	773600.000	178.784	177.200	1.584	1.7365	3.120	5.418	0.000	0.0000	3.120	0.000

Legacy Waste Area Report

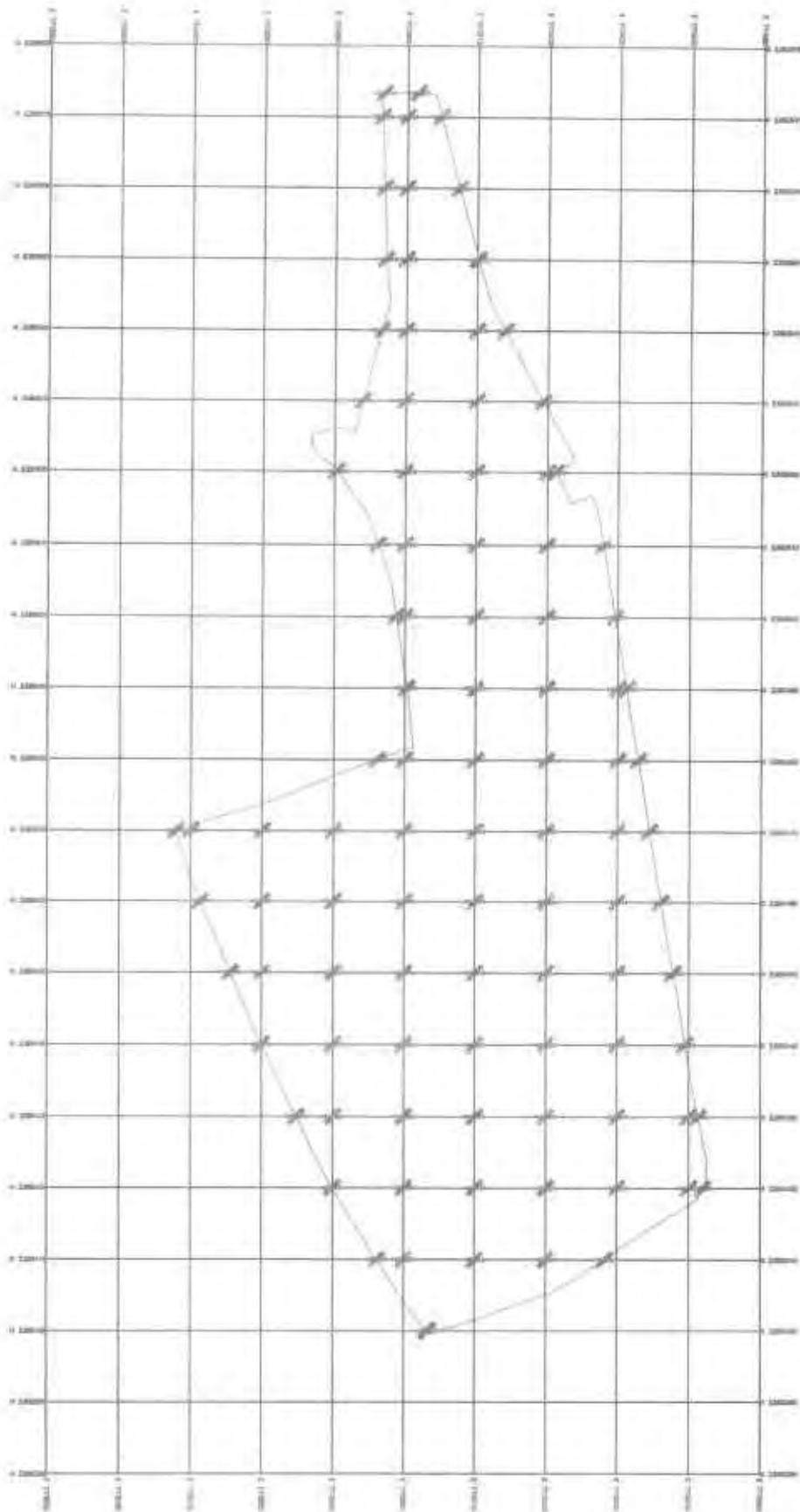
Sl. No.	Distance Meters	Ground Meters	Formation Meters	Cutting Area				Filling Area			
				Cutting Meters	Avg Meters	Width Meters	Area Sq. Meters	Filling Meters	Avg Meters	Width Meters	Area Sq. Meters
3	773607.452	178.711	177.200	1.511	1.5475	7.452	11.532	0.000	0.0000	7.452	0.000
Total							16.950				0.000
Section: 2360570.000											
1	773596.509	178.606	177.200	1.406	0.0000	0.000	0.000	0.000	0.0000	0.000	0.000
2	773600.000	178.374	177.200	1.174	1.2900	3.491	4.503	0.000	0.0000	3.491	0.000
3	773604.764	178.112	177.200	0.912	1.0430	4.764	4.969	0.000	0.0000	4.764	0.000
Total							9.472				0.000
Section: 2360573.356											
1	773596.735	178.164	177.200	0.964	0.0000	0.000	0.000	0.000	0.0000	0.000	0.000
2	773601.535	178.221	177.200	1.021	0.9925	4.800	4.764	0.000	0.0000	4.800	0.000
Total							4.764				0.000

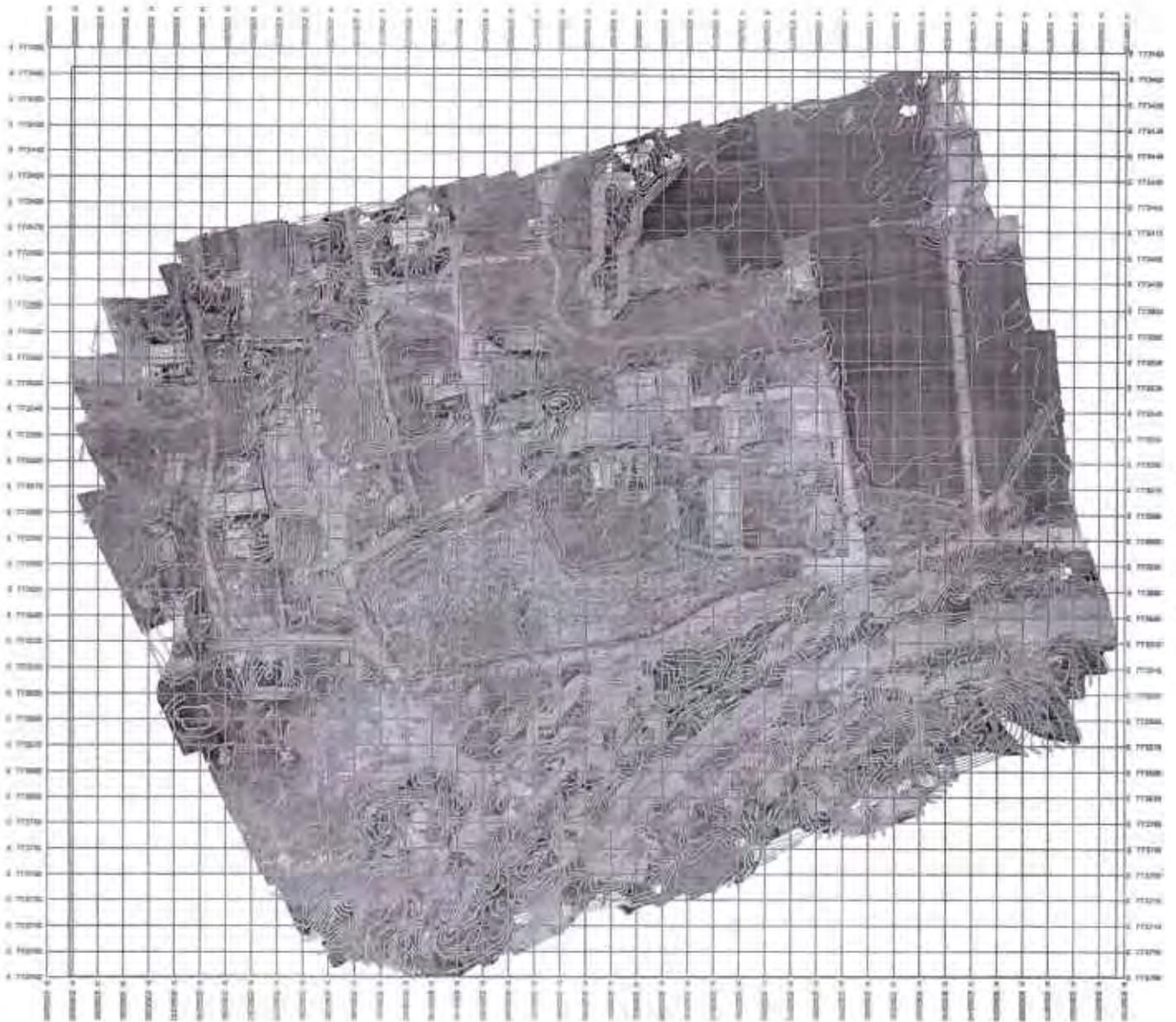
Legacy Waste Volume Report

Sl. No.	Section From	Previous Section	Difference	Width	Cutting Volume				Filling Volume			
					Area Sq. Meters	Previous Area	Average Sq. Meters	Volume Cubic Meters	Area Sq. Meters	Previous Area	Average Sq. Meters	Volume Cubic Meters
1	2360399.970		0.000	0.040	0.021	0.000	0.011	0.000	0.000	0.000	0.000	0.000
2	2360400.000	2360399.970	0.030	0.277	0.150	0.021	0.086	0.003	0.000	0.000	0.000	0.000
3	2360410.000	2360400.000	10.000	31.979	85.880	0.150	43.015	-430.150	0.000	0.000	0.000	0.000
4	2360420.000	2360410.000	10.000	52.045	157.310	85.880	121.595	1215.950	0.000	0.000	0.000	0.000
5	2360430.000	2360420.000	10.000	56.426	145.605	157.310	151.458	1514.575	0.000	0.000	0.000	0.000
6	2360440.000	2360430.000	10.000	59.518	72.867	145.605	109.236	1092.360	0.000	0.000	0.000	0.000
7	2360450.000	2360440.000	10.000	62.261	93.060	72.867	82.964	829.635	0.000	0.000	0.000	0.000
8	2360460.000	2360450.000	10.000	64.753	110.196	93.060	101.628	1016.280	0.000	0.000	0.000	0.000
9	2360470.000	2360460.000	10.000	66.554	94.178	110.196	102.187	1021.870	0.000	0.000	0.000	0.000
10	2360480.000	2360470.000	10.000	36.673	35.498	94.178	64.838	648.380	0.000	0.000	0.000	0.000
11	2360490.000	2360480.000	10.000	30.970	38.485	35.498	36.992	369.915	0.128	0.000	0.064	0.640
12	2360500.000	2360490.000	10.000	30.836	61.611	38.485	50.048	500.480	0.000	0.128	0.064	0.640
13	2360510.000	2360500.000	10.000	31.731	62.378	61.611	61.995	619.945	0.000	0.000	0.000	0.000
14	2360520.000	2360510.000	10.000	30.875	41.402	62.378	51.890	518.900	0.000	0.000	0.000	0.000
15	2360530.000	2360520.000	10.000	25.460	31.056	41.402	36.229	362.290	0.000	0.000	0.000	0.000
16	2360540.000	2360530.000	10.000	17.368	22.152	31.056	26.604	266.040	0.000	0.000	0.000	0.000
17	2360550.000	2360540.000	10.000	13.041	16.368	22.152	19.260	192.600	0.000	0.000	0.000	0.000
18	2360560.000	2360550.000	10.000	10.572	16.950	16.368	16.659	166.590	0.000	0.000	0.000	0.000
19	2360570.000	2360560.000	10.000	8.255	9.472	16.950	13.211	132.110	0.000	0.000	0.000	0.000
20	2360573.356	2360570.000	3.356	4.800	4.764	9.472	7.118	23.888	0.000	0.000	0.000	0.000
Total					10921.961				1.280			



EARTHWORK OF LEGACY WASTE





Order 2338
Order 1840

Order	Order	Order	Order	Order
177,900	177,200	177,200	177,200	177,200
179,170	177,200	177,200	177,200	177,200
179,390	177,200	177,200	177,200	177,200
178,660	177,200	177,200	177,200	177,200
178,811	177,200	177,200	177,200	177,200

2360510

Order 15710
Order 1840

Order	Order	Order	Order	Order
177,200	177,200	177,200	177,200	177,200
179,170	177,200	177,200	177,200	177,200
179,390	177,200	177,200	177,200	177,200
178,660	177,200	177,200	177,200	177,200
178,811	177,200	177,200	177,200	177,200

2360420

Balance	Change	Previous	Rate
176.08	177.200	0.001	
177.242	177.200	0.043	
179.626	177.200	0.426	
179.441	177.200	2.241	
179.687	177.200	0.487	
178.575	177.200	1.375	
177.727	177.200	0.527	
177.417	177.200	0.217	
177.593	177.200	0.393	

2360470

Balance	Change	Previous	Rate
176.808	177.200	0.392	
177.200	177.200		
180.187	177.200	0.987	
177.640	177.200	0.440	
177.713	177.200	0.513	
177.813	177.200	0.613	

2360490

OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, BARGARH

No.XCH-04/2025-6624/(G & M) Date 03.05.2025

To,

The Principal Secretary,
Housing & Urban Development Department,
Government of Odisha, Bhubaneswar

Sub: Proposal to set up Wastewater Treatment Facility in Bargarh Municipality - regarding.

Sir,

With reference to the subject cited above, I am to say that, the Executive Officer, Bargarh Municipality has submitted a detailed proposal for establishment of a Wastewater Treatment Facility under Bargarh Municipality, in accordance with the observations made by the State Pollution Control Board, Sambalpur and the growing necessity, to manage wastewater generated from the municipal area in an environmentally sustainable manner to ensure proper management and disposal of wastewater and to promote to public health.

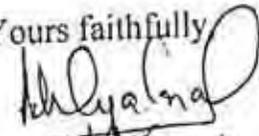
In this context, the State Pollution Control Board, Sambalpur in their report has highlighted that the untreated wastewater is being discharged into the Jeera River, leading to serious water pollution. The Board has advised the installation of a treatment plant with adequate capacity to prevent further environmental degradation and safeguard of public health.

The Municipality, in consultation with its technical partner, has identified the need for a wastewater treatment plant of approx. 12 KLD capacity (projected for the year 2041), along with a pumping station near Ward No. 2. The proposed plant is to be located on the left bank of the Jeera River in Mouza Rungnia, Tora RI Circle under Bargarh Tahasil. The details of the proposed land, survey data, and the water testing report are enclosed herewith for your kind perusal and necessary action.

It is, therefore, requested that the proposal may kindly be considered to accord necessary approval for establishment of wastewater treatment plant in Bargarh Municipality.

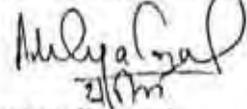
Enclosures:

1. Proposal of the Executive Officer, Bargarh Municipality
2. Waste water Analysis Report by SPCB, Odisha.
3. Map of proposed treatment process
4. Land Details of pump station and plant.

Yours faithfully

Collector, Bargarh

Memo No. 6625 (G & M) Date 03.05.2025

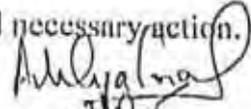
Copy to the Director, Municipal Administration, Bhubaneswar for information and necessary action.



Collector, Bargarh

Memo No. 6626 (G & M) Date 03.05.2025

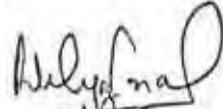
Copy to the PD, DUDA, Bargarh for information and necessary action.



Collector, Bargarh

Memo No. 6627 (G & M) Date 03.05.2025

Copy to the Executive Officer, Bargarh Municipality for information and necessary action.



Collector, Bargarh



OFFICE OF THE MUNICIPAL COUNCIL, BARGARH

Pin:-768028 (Odisha) Tel. No- 06646-223355/ E. Mail: bargarhmunicipality.co@gmail.com

LETTER NO. 1931

DATE. 28 / 01 / 2025

To

The Collector & District Magistrate
Bargarh

Subject: Proposal for Establishment of a Wastewater Treatment Facility for Bargarh Municipality.

Sir

With reference to the subject cited above I would like to bring to your kind attention that, in view of the increasing volume of wastewater generated from Bargarh city, it has become essential to establish a dedicated Wastewater Treatment Plant to ensure proper management and disposal, in compliance with environmental regulations and to promote public health.

As per the letter received from Dr. S. N. Nanda, Regional Officer, State Pollution Control Board (vide letter no. 81/DA, dated 08/01/2025), a report on water analysis has been submitted. In his report, it has been observed that untreated urban wastewater is being directly discharged into the Jeera River at various points, leading to significant pollution of the river.

He has advised for installation of a treatment plant of adequate capacity for treating the wastewater generated from the municipal area before its disposal into the Jeera River. A copy of the polluted water testing report is enclosed for reference.

As per survey done by the Municipality Bargarh with our consultant, Most of the household in the municipality are depend on septic tank for containment of blackwater. A Septage treatment plant of capacity 30 KLD is constructed at Katapali and made operational from the year 2022 to manage the black water (Septage) generated in and around the ULB. 3 Nos. of natural drains with waste water pass through municipal area and falling at the Jeera River near, 1. Law College Bargarh 2. Nadi Pada, near crematorium 3. Balitikra .

After the field reconnaissance, it is proposed to construct one of pump station near weath center at ward No TWO and One waste water treatment plant having capacity of approx. 12 KLD (as per data given by the consultant for the year 2041) to be constructed at left bank of the Jeera river in mouza Rungnia RI- Tora to treat the waste water generated from the Municipal area . The details of the propped land has given below .

	Khata No	Plaot No	Area	Village	RI	Tahasil
Treatment Plant	603	878	2.10	Rungnia	Tora	Bargarh
	603	880	0.54	Rungnia	Tora	Bargarh
	603	881	5.61	Rungnia	Tora	Bargarh
Pump Station	10	5147	0.05	Bargarh	Bargarh	Bargarh

This is for your kind information and necessary action.

- Enc : 1. Analysis report of waste water sample by
SPCB, Odisha
2. Map of the proposed treatment process .
3 . Land details for pump station and plant.

Yours Faithfully,

Dada
24.04.22
Executive Officer
Bargarh Municipality



Tel : 0663-2950151
 Email : rospcb.sambalpur@ospboard.org
 Website : www.ospboard.odisha.gov.in

OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
 1070, Hospital Road, Modipara, Sambalpur-768002

Lab. Ref. No. WW/142/01/2024-25

Date: 06.01.2025

ANALYSIS REPORT OF WASTE WATER SAMPLE

Name & Address of the Industry / Source : M/s. Bargarh Municipality,
 A/PO/Dist.: Bargarh

Date of Sample Collection/ : 02.01.2025

Submitted on : 02.01.2025

Sample Collected by/ Submitted by : Smt. A.K. Minj, DES, Er. R.K.Panda, AEE &
 Sri M. Pradhan, AES

Sl. No.	Location of sampling point	pH	TSS (mg/l)	DO (mg/l)	BOD (mg/l)	COD (mg/l)
1	Upstream of Jeera River of Bargarh Municipality near Bargarh Law College	7.1	32	4.8	2.4	14
2	Downstream of Jeera River of Bargarh Municipality near PHED pada at old water intake point	6.8	40	2.0	12	32
Tolerance limits for inland surface water subject to pollution (IS:2296-1982) for class B		6.5-8.5	-	5.0 min.	3.0 max.	-
Tolerance limits for inland surface water subject to pollution (IS:2296-1982) for class C		6.5-8.5	-	4.0 min.	3.0 max.	-

ANALYSED BY:

Asst. Environmental Scientist
 Regional Office of State Pollution
 Control Board, Sambalpur.

Atitany
DY. ENV. SCIENTIST

Deputy Environmental Scientist
 Regional Office of State Pollution
 Control Board, Sambalpur



Tel : 0663-2950151
 Email : rospcb.sambalpur@ospboard.org
 Website : www.ospboard.odisha.gov.in

OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
 1070, Hospital Road, Modipara, Sambalpur-768002

Lab. Ref. No. OW/143/01/2024-25

Date: 06.01.2025

ANALYSIS REPORT OF WASTE WATER SAMPLE

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Date of Sample Collection/ : 02.01.2025

Submitted on : 02.01.2025

Sample Collected by/ Submitted by : Smt. A.K. Minj, DES, Er. R.K.Panda, AEE &
 Sri M. Pradhan, AES

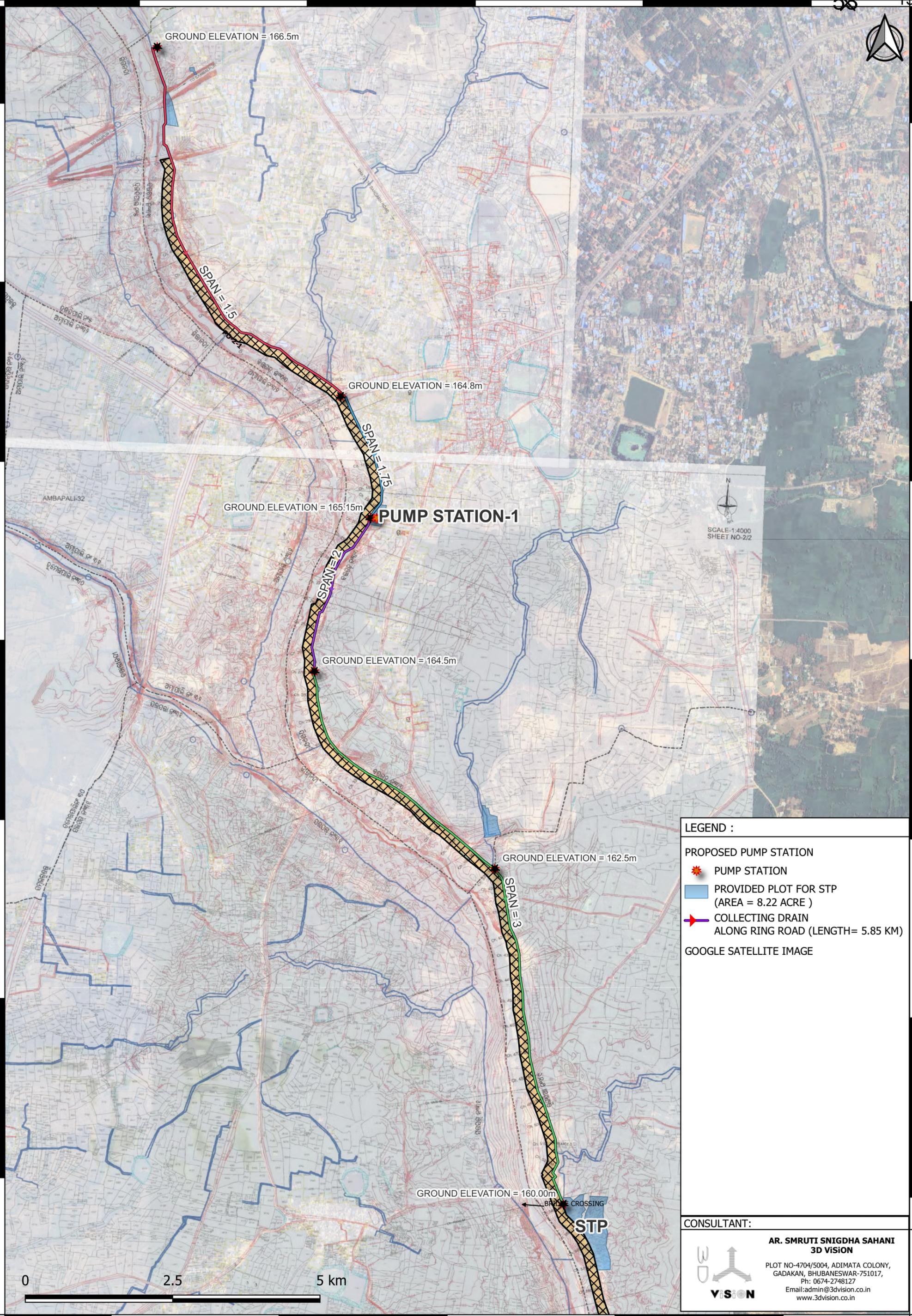
Sl. No.	Location of sampling point	pH	TSS (mg/l)	DO (mg/l)	BOD (mg/l)	COD (mg/l)
1	Open dug well water from Sri Sabyasachi Tripathy house in N-W side of Bargarh Municipality solid waste dump site - 25 ft. from boundary	5.8	44	2.4	8	32
2	Bore well water from Sri Babulal Acharya house in N-W side of Bargarh Municipality solid waste dump site - 130 ft. from boundary	6.2	22	2.2	<1.0	8.0
3	Tube well water from East side of Bargarh Municipality solid waste dump site - 20 ft. from boundary	7.2	28	4.2	2.0	8.0
Acceptable limits - Drinking water specification: IS 10500(2012)		6.5-8.5	-	-	-	-

ANALYSED BY:

Asst. Environmental Scientist
 Regional Office of State Pollution
 Control Board, Sambalpur.

Chhaya

DY. ENV. SCIENTIST
 Deputy Environmental Scientist
 Regional Office of State Pollution
 Control Board, Sambalpur



SCALE: 1:4000
SHEET NO-2/2

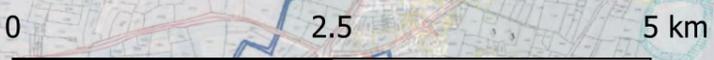
LEGEND :

- PROPOSED PUMP STATION
- PROVIDED PLOT FOR STP (AREA = 8.22 ACRE)
- COLLECTING DRAIN ALONG RING ROAD (LENGTH= 5.85 KM)
- GOOGLE SATELLITE IMAGE

CONSULTANT:

AR. SMRUTI SNIGDHA SAHANI
3D VISION

PLOT NO-4704/5004, ADIMATA COLONY,
GADAKAN, BHUBANESWAR-751017,
Ph: 0674-2748127
Email: admin@3dvision.co.in
www.3dvision.co.in





ଜନସ୍ୱାସ୍ଥ୍ୟ ନିର୍ଦ୍ଦେଶାଳୟ
ସ୍ୱାସ୍ଥ୍ୟ ଓ ପରିବାର କଲ୍ୟାଣ ବିଭାଗ
ଓଡ଼ିଶା ସରକାର

DIRECTORATE OF PUBLIC HEALTH
DEPARTMENT OF HEALTH & FAMILY WELFARE
GOVERNMENT OF ODISHA



Letter No. 5669 /PH-BMWM- 01/2023

Date. 25.8.2023

To,

The Director, Capital Hospital, Bhubaneswar
The Director, RGH, Rourkela
All the CDM & PHOs (30 districts)
The Superintendent, B.M.G.H, Chandpur, Nayagarh
The Superintendent, IDH, Puri
The Superintendent, Leprosy Home, Cuttack

Sub: - Notification on rates to be charged from HCFs by all the CBWTDFs.

Ref: File no-21349, dated 24.08.2023 of the Special Secretary to Govt., H & FW Dept., Odisha.

Madam/ Sir,

With reference to the subject and reference cited above; a notification on rates to be charged from HCFs by all the CBWTDFs has been notified by the Special Secretary to Govt., H & FW Dept., Odisha which is self-explanatory and hereby forwarded for further implementation at your level w.e.f. 1st September 2023.

Encl.: Notification as mentioned above.

Yours faithfully

Director, Public Health, Odisha

Date. 25.8.23

Memo No. 5670

Copy to MS, SPCB, Odisha for information & necessary action.

Director, Public Health, Odisha

Date. 25.8.23

Memo No. 5671

Copy to DHS, Odisha for information & necessary action.

Director, Public Health, Odisha

Date. 25.8.23

Memo No. 5672

Copy to DPHOs/DMO (MS) cum Superintendents (30 Districts) for information & necessary action.

Director, Public Health, Odisha

ରାଜ୍ୟ ତାତ୍କାଳିନୀ ଜୈବ ବର୍ଯ୍ୟବସ୍ଥୁ ପରିଚାଳନା କକ୍ଷ

State Bio-medical Waste Management Cell

Directorate of Public Health, Odisha, Ground Floor, Heads of the Deptt. Building, Bhubaneswar - 751001
Telephone No.:- 0674-2999455, Office E Mail ID:-bmwm.statecell@odisha.gov.in,
odishastatebmwcell@gmail.com



GOVERNMENT OF ODISHA
HEALTH & FAMILY WELFARE DEPARTMENT

NOTIFICATION

PT2-HFW-MEI-BIOMED-0001-2015 21349 H/ Dated 24-08-2023

Whereas the revised guidelines for Common Bio Medical Waste Treatment and Disposal Facilities (CBWTDFs) issued by Central Pollution Control Board (CPCB) on 21.12.2016, it is mandatory to dispose all the biomedical waste generated from a HCF through a CBWTDF and discourage disposal through deep burial pits and provides for rates to be charged from Health Care Facilities (HCFs) by the CBWTDFs has to be decided by the State Advisory Committee (SAC) constituted under the Bio Medical Waste Management Rules, 2016 in consultation with SPCB (O), IMA and with active participation of all existing CBWTDFs of the State;

Whereas the SAC constituted by Government of Odisha under the provisions of Rule-11 of the Bio Medical Waste Management Rules, 2016 on 12.01.2023 took cognizance of the matter and constituted a committee under the chairmanship of the Special Secretary (PH), H & FW Department, Government of Odisha with the mandate of recommending a viable, feasible and uniform treatment charges for all the CBWTDFs in the State taking a rational view on the revenue received and expenditure incurred and a reasonable return on investment for consideration of the SAC;

Whereas the committee so constituted, submitted its report to SAC for reviewing the same and recommend the rates for different categories of Health Care Facilities;

Whereas SAC meeting held on 05.08.2023 upon considering the recommendations of the committee and after careful consideration of all the points raised by the CBWTDFs, IMA and other Government Departments, finalized the rates to be charged from HCFs by all the CBWTDFs.

Therefore, it is ordered that the following rates shall come into force with effect from 01.09.2023 to till 31.08.2025, to be charged by the CBWTDFs in the State from different categories of both Govt. and private HCFs. In case any abnormal rise/escalation in input cost in the services, the committee, upon the orders of Advisory committee shall consider revision of rates upon representation from the CBWTDFs.

Categories of HCF including AYUSH HCF	Suggested Rate for Odisha (In Rs.)
1. Lifting Charges including Non-chlorinated polybag & barcoding as per guideline	
Non Bedded, 1-5 beds, Clinic, Lab, Diagnostic Centre & Research Laboratories	2750 per month
6 to 29 beds	19 per bed per day
30 to 100 beds	18 per bed per day

101 & above beds including manpower for Govt. HCFs (1 manpower for each 100 beds)	22 per bed per day
101 & above beds excluding manpower for Private HCFs	19 per bed per day
Blood Bank/ Dental Clinic	2000 per month
2. Transportation Charges	
Transportation charges (Plain area)	13.5 per KM
Transportation charges (Uneven terrain area)	16.5 per KM
3. Expired/ NSQ Drugs	
Expired medicines including transportation cost (Regular)	60 per Kg
Expired medicines including transportation cost (Legacy)	53 per Kg

Plain area Districts (9)	Balasore, Bhadrak, Cuttack, Ganjam, Jagatsinghpur, Jajpur, Kendrapara, Khordha & Puri
Uneven terrain area Districts (21)	Angul, Bargarh, Bolangir, Boudh, Dhenkanal, Deogarh, Gajapati, Jharsuguda, Kalahandi, Kandhamal, Keonjhar, Koraput, Malkanigiri, Mayurbhanj, Nabarangpur, Nayagarh, Nuapada, Rayagada, Smablapur, Sonapur & Sundargarh

The disposal process of all the legacy or accumulated waste by the concerned CBWTDFs to be completed within one year i.e. by 31.08.2024. Further, disposal of currently generated expired & NSQ drugs are to be carried in regular manner as per the rate given above.

The districts are to be covered under service of the existing CBWTDFs as follows:

Name of the CBWTDF	Districts to be covered
M/s Sani Clean Pvt. Ltd., Tangiapada, Khordha	Cuttack, Dhenkanal, Jagatsinghpur, Jajpur, Kendrapara, Khordha, Nayagarh & Puri
M/s Mediaid Marketing Services Pvt. Ltd., Amasarang, Sundargarh	Angul, Balasore, Bhadrak, Deogarh, , Jharsuguda, Keonjhar, Mayurbhanj, Sambalpur & Sundargarh
M/s Mediaid Marketing Services Pvt. Ltd., Seragarh, Ganjam	Gajapati, Ganjam & Kandhamal
M/s Renewable Envirogic Pvt. Ltd., Sialbahali, Bolangir	Bargarh, Bolangir, Boudh, Kalahandi, Koraput, Malkanigiri, Nabarangpur, Nuapada, Rayagada & Sonapur

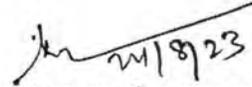
The concerned CBWTDF agency will implement the barcoding of Biomedical wastes generated from concerned units of HCF till disposal of waste at CBWTDF & tracking of vehicles by required hardware & consumables like Barcode sticker as prescribed by OCAC by which the wastes generated from concerned units of HCF to till disposal of waste. The whole process being uploaded into the software developed by State through OCAC.

While billing for the services as per the rate schedule fixed above, GST as applicable will be charged extra by the CBWTDFs.

It was also recommended to make the rates applicable for private and central Government HCF also in the state. The Govt. as well as the pollution control board is putting

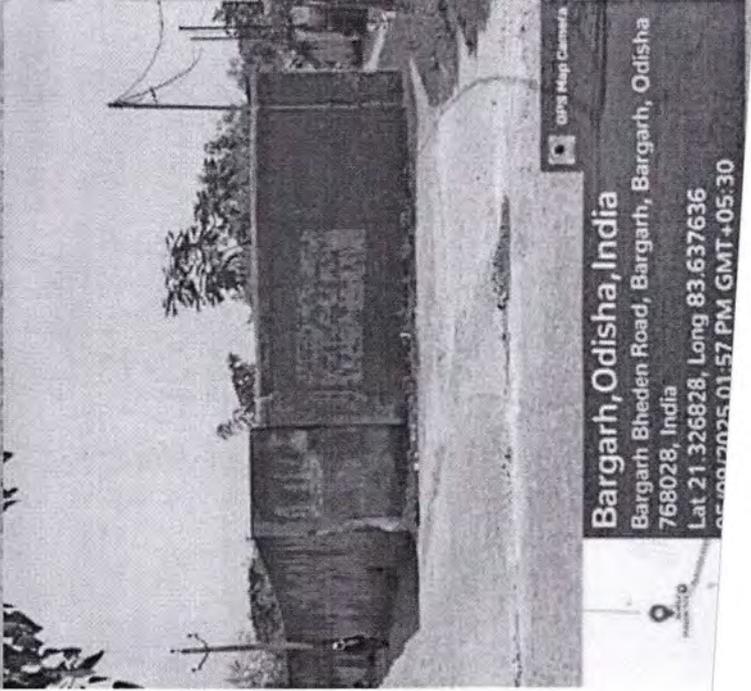
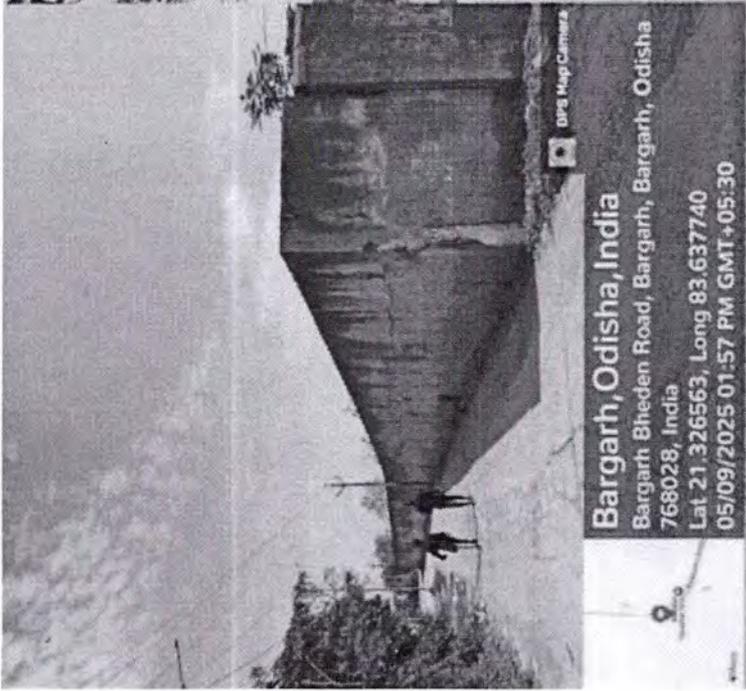
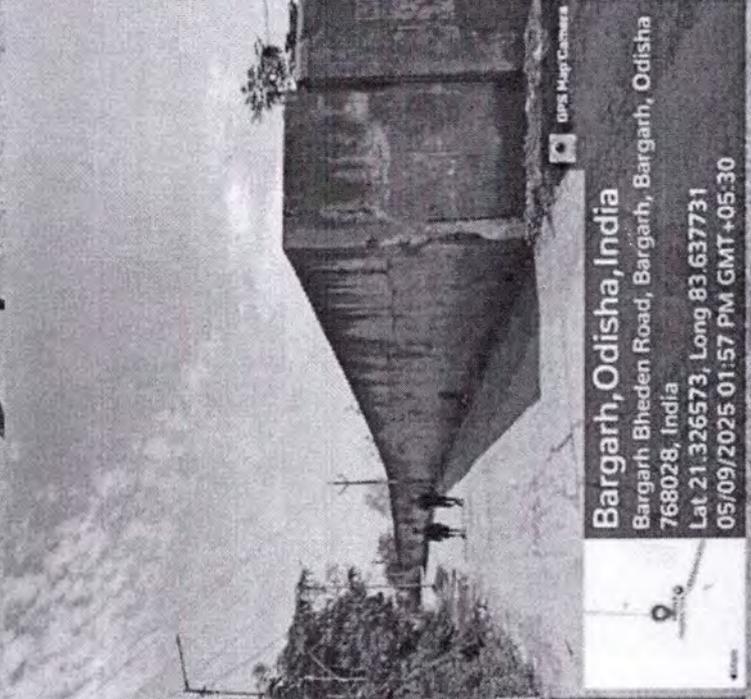
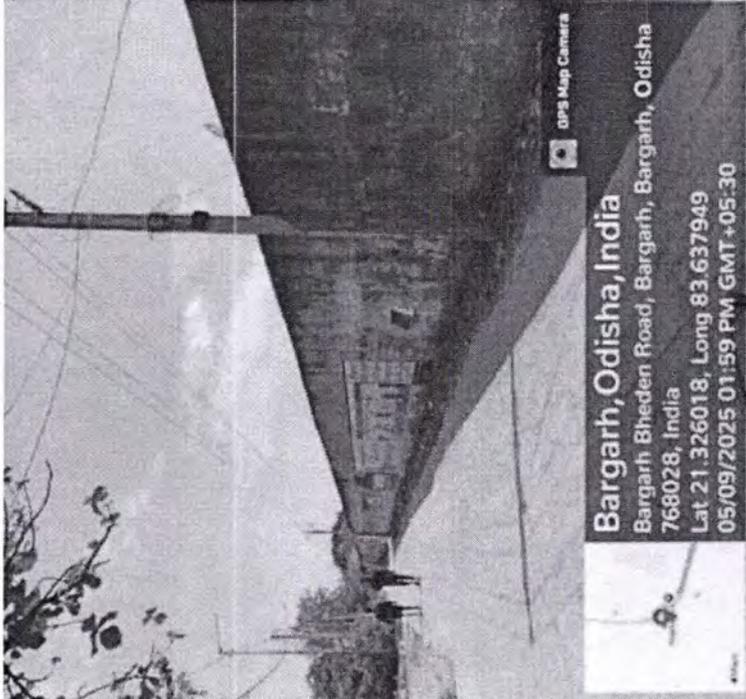
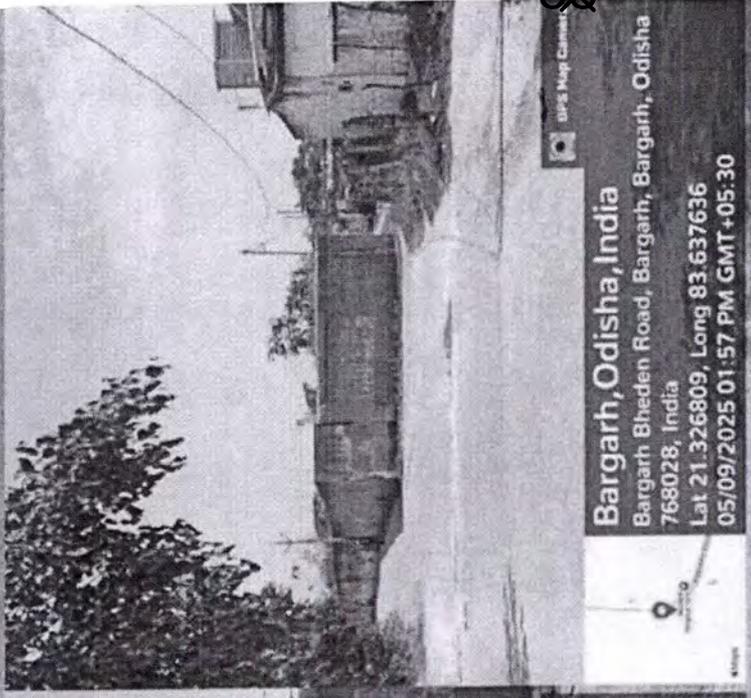
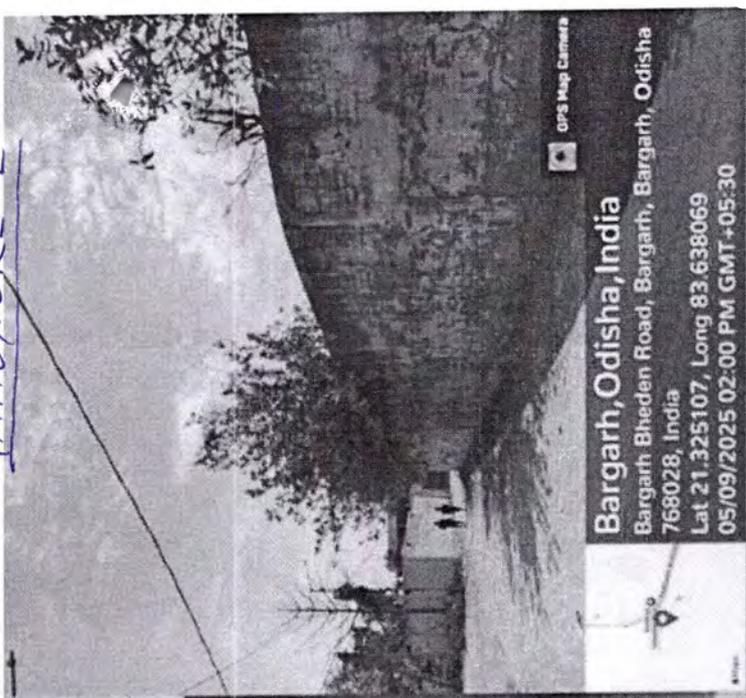
it's endeavour to maximize the treatment and disposal of BMW through CBWTDFs and minimise captive disposal and improve the capacity utilisation of CBWTDFs. It was appealed to all CBWTDFs to extend their services in the districts assigned taking all the qualitative aspects into consideration. This arrangement will change immediately after new CBWTDFs if any come into operation or capacity expansion of existing CBWTDFs achieved or gap analysis process is completed.

By order of Commissioner-cum-Secretary to Government



Special Secretary to Government

ANNEXURE-E





OFFICE OF THE MUNICIPAL COUNCIL, BARGARH

Pin: -768028(Odisha)Tel.No-06646-223355/E.Mail:bargarhmunicipality.oo@gmail.com

LETTER NO. 2038

DATE. 03/05/2025

To

The Divisional Forest Officer (T),
Bargarh Forest Division, Odisha.

Subject: Request for provision of Compensatory Afforestation Plantation in One-Third Area of Plot No. 8355 & 8357, Khata No. 26, Total Area: Ac.1.56 dec, Mouza- Bargarh.

Sir,

On the subject cited above, I would like to bring to your kind attention that Bargarh Municipality intends to undertake compensatory afforestation plantation in compliance with environmental and statutory norms.

At present, a bio-mining process is ongoing over the land bearing Plot No. 8355 & 8357 of Khata No. 26 in Bargarh mouza under Bargarh Tahasil with a total area of Ac. 1.56 dec (**One acre and fifty-six decimals**) and the Municipal Council, Bargarh proposes to utilize **one-third portion** of the land exclusively for compensatory afforestation.

It is therefore, requested to take necessary steps for carrying out the plantation activity on the aforementioned land by utilizing Campa funds. A detailed land schedule, trace map is submitted herewith for kind verification of the proposed site and further processing of the proposal.

Your Faithfully

Durbh
03.05.25

Executive Officer,
Bargarh Municipality

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

Miscellaneous Application No.01/2025/EZ

In

Original Application No. 116/2022/EZ

IN THE MATTER OF:

RAMAKANTA ROUT & ORS.

...APPLICANT(S)

VERSUS

STATE OF ODISHA & ORS.

...RESPONDENT(S)

VAKALATNAMA

KNOW ALL to whom this present shall come that I, Shri Aditya Goyal, S/o- Dr. Alok Goyal, working as the District Collector, Baragarh, and under the authority of all petitioner as directed do hereby appoint:

VARUN MISHRA

(D/722/2021)

SENIOR PANEL COUNSEL

UNION OF INDIA

501, Nilgiri Apartments,

9, Barakhamba Road, New Delhi 110001

+91-9953325221



(hereinafter called the advocate/s) to be my/our Advocate in the above noted case authorised him:-

To act appear and plead in the above noted case in this court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign, file verify and present pleadings, appeals cross-objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint, and instruct any other Legal Practitioner, authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the Power of Attorney on our behalf.

And I/we the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our acts, as if done by me/us to all intents and purposes.

And I/we undertake that I/we or my/our duly authorised agent would appear in the Court on all hearings and will inform the Advocate for appearance when the case is called.

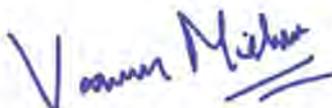
And I/we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case.

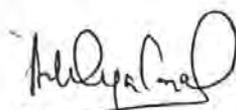
The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain himself.

And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once the fee is paid, I/we will not be entitled for the refund of the same in any case whatsoever.

IN WITNESS WHEREOF I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this

Accepted subject to the terms of fees.


ADVOCATE


CLIENT
COLLECTOR
BARGARH



Varun Mishra <varun@vmchambers.com>

Re: MA No. 1/2025/EZ in OA No. 116/2022/EZ - Ramakant Rout vs. State of Odisha

Shreeya Sud <shreeya@vmchambers.com>
To: Sankar Pani <sankarprasadpani@gmail.com>

28 June 2025 at 17:35

Dear Sir,

Please find attached the compliance affidavit in the captioned matter. Kindly note this will be treated as the proof of service of the same.

Sincerely

Shreeya Sud,
Associate,
VM Chambers,
501, Nilgiri Apartments,
9, Barakhamba Road,
Delhi, 110001;
D-6, BJB Nagar,
Bhubaneswar, 751014
Mob: +91 9810392431

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